SHRI ERA SEZHIYAN: No, Sir.

MR CHAIRMAN: But you have missed the point. The papers refer to a period when there was another Legislature. And if you lay it on the Table they will be entitled to ask questions about that period.

SHRI PRANAB MUKHERJEE: But we should lay both English and Hindi version. The English version was laid; but the Hindi version was not laid. Why should the Hindi version not be laid?

SHRI ERA SEZHIYAN: The English version was laid before this House not because this is Parliament but because it was acting on behalf of the Legislatures of the respective States. Actually the English version was supposed to be laid before the Legislature of Gujarat functioning here. Once it has gone back, that should be taken there. (Interruptions)

SHRI PRANAB MUKHERJEE: Sir, I would like to request you to consider this matter in your Chamber. It is a procedural matter. My contention is, when the English version has been laid, the Hindi version should have been laid simultaneously. Because of certain reasons, the Hindi version could not be laid. I would like to know whether the House is entitled to have the Hindi version or not? Before you arrive at a decision, you consider this aspect also because there are other implications.

MR. CHAIRMAN: I will look into it

SHRI PILOO MODY: Only Hindi questions should be asked.

(Interruptions)

Notification of the Ministry of Railways

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways Natification S.O. No.

394(E) dated the 10th June, 1980. [Placed in Library See No. LT-950/80.]

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE—CANELLATION OF GOV-ERNMENT NOTIFIATION

Appointing a court of inquiry to investigate into the crash of Pitts Aircraft on June 23, 1980

MR. CHAIRMAN: I may tell the hon Members that we are now going to proceed to consider the Calling Attention Motion which I admitted yesterday. It is my earnest request to them that in speaking on it, they will use all decorum and restraint that is expected of them. I leave the matter in the hands of my colleague, Mr. Morarka

DR. RAFIQ ZAKARIA (Maharashtra): Sir, it is better if you preside.

MR. CHAIRMAN: I think Mr. Morarka is quite capable.

[The Vice-Chairman (Shri R. R. Morarka) in the Chair]

SHRI NAGESHWAR PRASAD SHAHL (Uttar Pradesh): It is an uncalled for suggestion

SHRI PILOO MODY (Gujarat): It is casting aspersions on Mr. Morarka.

श्री शिव चन्द्र झा (विहार): उपसभा ध्यक्ष महोदय, मेरा एक सबिमशन हैं मैं ने एक प्रिविलेज मोशन दिया है सभापति जी को एक ग्रखबार के खिलाफ। उस के मुताल्लिक क्या निर्णय हुग्रा है ?

उपसमाध्यक्ष (श्री श्रार० श्रार० मोरारका): वह सभापति जी श्राप को बतायेंगें।

श्री शिव चन्द्र झा : ग्राप वताइए, ग्राप पूछ सकते हैं कि क्या हुग्रा, कब तक उस पर निर्णय लेंगे ? डा० भाई महाबीर (मध्य प्रदेश):
जिस विषय पर ध्यानाकर्षण प्रस्ताव स्वीकार
किया गया है उस बारे में मैं ने स्पेशल मेंशन
की परमीशन मांगी थी। वह चेयरमेन ने
बह कह कर नहीं दी कि ध्यानाकर्षण प्रस्ताव
आ रहा है। स्पेशल मेंशन में कुछ और विषय
भी आने थे जो स्ट्रिकटली इस प्रस्ताव के
अन्तर्गत नहीं आ सकते जैसे कि एयर इंडिया
म्लाइट डाइवर्ट की गयी रोम को, किस के
आदेश से

141

(Interruptions) &

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Sir, can anybody get up at any time?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I call Mr. Jagdish Prasad Mathur.

DR. BHAI MAHAVIR: Sir, what I am suggesting is that this Calling Attention Motion can be converted into a discussion so that more Members can take part in it.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I am afraid. not.

DR. BHAI MAHAVIR: Is it the view of hon. Members on that side that we are not entitled to know the facts? It is all right that we should use decorum, we should say everything with proper restraint. But we are entitled to know the facts about the sad happening.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Now when the Calling Attention Motion has been admitted....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Shri Mathur.

श्री जगदीश प्रसाद मायुर (उत्तर प्रदेश): श्रीमन्, मैं 23 जून, 1980 को पिट्स विमान की जिस दुर्घटना में श्री संजय गांधी, संसद् सदस्य श्रीर कैंट्रेन सुभाष सक्सेना की मृत्यु हो गयी थी, उस की जांच करने के लिए जांच न्यायालय नियुक्त करने वाली सरकारी ग्रिधि-सूचना के रद्द किए जाने के संबंध में नौवहन और परिवहन मंत्री तथा पर्यटन ग्रीर नागर विमानन मंत्री का ध्यान ग्राक्षित करता है।

SHRI A. P. SHARMA: Sir, on 23rd June 1980, an aircraft VT-EGN Pitts S-2A which had taken off from Safdarjung Airport at 0758 hours IST with Shri Sanjay Gandhi, M.P. and Capt. Subash Saxena, ex-Chief Instructor of Delhi Flying Club had crashed 12 minutes after take off resulting in the unfortunate and tragic death of both the occupants.

The Hon'ble House will recall that yesterday I had made a statement in this connection on the floor of both the Houses, referring to the decision taken to order a formal investigation into this accident under Rule 75 of the Aircraft Rules, 1937 by a Judge of the Delhi High Court. In pursuance of this, a notification was issued on 23rd June. 1980. However, the Direcor-General of Civil Aviation functions under the Aircraft Rules which confer independent powers upon him. He is entitled to exercise them without any reference to the Central Government. He had already invoked his powers under Rule 71 by ordering the investigation into the accident. This is the normal procedure followed under the Aircraft Rules in cases of all accidents of small aircrafts including those belonging to flying clubs. At the time of Government's notification it had not been brought to their notice by the DGCA that he had already appointed an Inspector of Accidents to investigate the accident and to submit his report in terms of sub-rule (5) of Rule 71 of the Aircraft Rules. Under this rule, the Inspector is required to state all relevant facts with regard to the accident and his conclusions, adding any observation which he may think fit. He is required to submit his report to the Director-General who, in turn, will forward it to the Central Government with his comments

[Shri A. P. Sharma]

I had mentioned that it was under these circumstances, that Government cancelled the order instituting a formal investigation under Rule 75 of the Aircraft Rules, 1937. Since the time I made the statement before the two Houses yesterday, nothing has happened to add to my earlier submission.

At this moment. I would only appeal earnestly to the Hon'ble Members that nothing should be said or done which could, in any way, vitiate the atmosphere or affect the fair and free conduct of the investigation.

श्री जगदीश प्रसाद माथुर : श्रीमन्, माननीय मंत्री जी ने श्रपने भाषण के श्रंत में **को ग्र**पील की है मैं उस का स्वागत करता हूं। जिस विषय पर हम लोग चर्चा करने जा रहे हैं बड़ा गम्भीर है। साथ ही यह विषय बड़ा दुखद भी हैं। हम सब लोगों की भाव-नायें श्रीमती इन्दिरा गांधी के साथ हैं, क्यों कि एक मां की गोद सूनी हो गयी ग्रौर वह भी एक ऐसे लाल से जो लाल दुनिया में उभर कर ब्रा रहा था। मेरी सहानुभति, मेरे दल की सहा-नुभूति और देश की सहानुभूति कांग्रेस ग्राई दल के साथ भी है क्योंकि उन का एक महामंत्री इस दुर्घटना में हत हो गया । इसी लिए मैं समझता हूं कि यह प्रश्न बड़ी गंभारता से भौर दलगत भावनाम्रों से ऊपर उठ कर विचार किया जाना चाहिए। इस के लिए मैं पूर्ण यत्न करुंगा अपनी किसी बात से श्री सजय गांधी तथा उन के सम्मान स्रथा इन्दिर जी हथवा कांग्रेस पार्टी के ऊपर मैं आघात बिलकुल नहीं करना चाहुंगा लेकिन मैं दूसरी तरफ बैठे हुए ग्रपने साथियों से ग्रीर माननीय मंत्री जी से भी इस बात की प्रपील करूंगा । यदि विषय का विवेचन करते समय कोई ऐसी बात श्राए कि जिस से वे श्रसहमत हों तो कम से कम विषय की गंभीरता को देखते हुए वह नाराज हो कर या शोर मचा कर गम्भीरता को खत्म न करें।

इस विषय में श्रीमन्, चार,-पांच बातें हैं। भाननीय मंत्री जी ने जो वक्तच्य दिया था उसके अलावा अपने वक्तव्य में कोई नयी बात नहीं जोड़ी हैं। उन्होंने इंडियन एयरऋाफ्ट ब्रुल्स 1937 का हवाला दिया है और कहा है कि धारा 71 के अन्तर्गत एक इंक्वायरी बैठा दी गई है जो कि इस्पेक्टर की इन्क्वायरी होगी। इससे देश में ऐसा आभास होगा कि मानो सरकार ने जो सेक्शन 75 के अन्तर्गत इंक्वायरी की घोषणा की थी उसकी आवश्यकता नहीं थी, तथा धारा 71 के अन्तर्गत इंक्वायरी करने के बाद 75 धारा के अन्तर्गत इन्क्वायरी यरी नहीं हो सकती में सदन की जानकारी के लिए धारा 75 को कोट करना चाहती हूं—

Crash

It says:

"Where it appears to the Central Government that it is expedient to hold a formal investigation of an accident, it may, whether or not an investigation or enquiry has been made under rule 71 or 74, by order, direct a formal investigation to be held, and with respect to any such formal investigation the following provisions shall apply, namely."

इसका श्रर्थ है कि यह आधार लेना कि धारा 71 के अन्तर्गत इंक्वायरी नियुक्त कर दी गई थी इसलिए 75 धारा में कोई जांच हो नहीं सकती । भ्रामक । परन्तु प्रश्न इतना मान्न नहीं है। कोई मामुली व्यवित होता, छोटा व्यक्ति होता, उसकी दुर्घटना में मृत्यु हो जाती तो हम लोग सन्तुष्ट हो जाते, लेकिन महत्वपूर्ण व्यक्ति हत हुए हैं, देश के दो लाल हत हुए हैं, संजय गांधी श्रौर कैंग्टन सक्सेना हत हुए हैं। सारा देश संजय गांधी के लिए रो रहा है उनका व्यक्तित्व था, यह मैं स्वीकार करता हं। क्या मंत्री महोदय स्वीकार करते हैं कि जिस व्यक्ति के लिए सारे देश की श्रांखों में भांसु वह उस व्यक्ति के मरने की इंक्वायरी छोटे से श्रधिकारी द्वारा की जाएगी। पहले ही दिन एक इंस्पेक्टर की रिपोर्ट इंदिरा गांधी के पास पहुच चुकी है। मैं पूछना चाहता

हूं यदि वह रिपोर्ट पहुंच चुकी है और यदि वही प्रफसर फिर जांच करेगा तो कौन सी नई बात वह जोड़ सकता है ?

Re. Cancellation of

Court of Inquiry

दूसरी बात यह है कि सिविल ऐवियेशन मंत्राज्य के नीचे डायरेक्टर है। इसमें बहुत-सी चीजें हैं जिसमें डायरेक्टर ग्रौर डारेक्ट्रेक्ट सम्मिलित हैं । क्या एक छोटा ग्रफसर बड़े भ्रफसर के खिलाफ इक्वायरी कर सकता है ? इसलिए मैं भापसे करबद्ध प्रार्थना करूंगा कि इन्क्वायरी न्यायिक होनी चाहिए इसमें एक मामुली व्यक्ति हत नहीं हुम्रा, है, इसमें देश के दो लाल, दो सपूत हत हुए हैं। जैसा कि मैंने पहले ही कहा था, यह किसी दल का सवाल नहीं है।

मेरा पहला प्रश्न है कि इस जहाज को कौन लाया, कहां से लाया । दूसरा यह है कि जो ऐक्जामिनेशन हुम्रा जो जांच पड़ताल की गई वह उचित प्रकार से हुई कि नहीं। फिर जो ऐसेम्बलेज, हुम्रा, वह जहाज बना तो कहीं किसी भनाड़ी व्यक्ति ने तो ऐसेम्बल नहीं कर दिया, जिसकी गलती से हमारे देश के दो लाल चले गए। मैं सजय गांधी को इस समय कांग्रेस (ग्राई) का महा मंत्री नहीं मान रहा हूं, मैं उनको देश का लाल मान रहा हूं। ऐसा लाल हत हो जाए तो क्या उसकी पूरी-पूरी जांच न हो? यह इंजिन किसने बनाया भा, यह बात इंस्पेक्टर नहीं पकड सकता। मैं इस विषय पर बाद में फिर तफसील ग्राऊंगा ।

दूसरा प्रश्न है कि ये जो दोनों चालक थे क्या उसके चलाने के लिए ग्रधिकृत थे। यदि अधिकृत थे तो क्या उनको ठीक प्रकार से म्रागाह किया गया था। ये सारे प्रश्न हैं जिनकी इंस्पेक्टर जांच नहीं कर सकता।

जहां तक मिल्कियत का सवाल है, मैं पूछता हुं मिल्कियत किसकी थी ? यह बात म्राज तक मजीब कहानी बनी हुई है। जिस दिन यह दुर्घटना हुई उस दिन प्रधान मंत्री के समाचार पत्नों से सम्बन्ध रखने वाले ग्रधिकारी हैं उन्होंने समाचार पत्नों को बताया कि यह

जहाज स्वयं संजय गांधी का था। लेकिन बाद में पता चलता है कि यह किसी और का है। रजिस्ट्रेशन से पता चलता है कि यह किसी दूसरी कंपनी का है जो संजय गांधी के मिल की है। वह कम्पनी कौन-सी है ग्रौर वह जहाज देश में कैसे आया ? यदि आप कहें तो मैं कम्पनी का नाम बतादेता हुं ग्रौर कौन लाया था वह बता देता हूं । लाने वाले हैं श्री जोसेफ कोस्जर् रेक। यह कौन हैं? यह हैं पोलिश के जु। यह मैंने इसलिए कहा क्योंकि हमारी सरकार इजराइल श्रीर यह दियों के नाम से घबराती है। मैं पूछना चाहता हूं कि जोसेफ कोस्जरेक कब ग्राया । यह सन् 1940 में श्राया और उसके बाद यहां ठहर गया। उस समय उन्होंने बहुत सौदे किए ग्रौर दूसरे भी काम किए। सन् 1970 में जिस समय कांग्रेस की सरकार थी जोसेफ कोस्ज-रेक को ब्लेकलिस्ट किया गया था। ब्लेकलिस्ट किये जाने वाले भादमी ने जहाज कैसे भौर क्यों लाकर दिए, यह सवाल उठता है। मैं यह बताना चाहता हूं कि उसने चार जहाज दिये संजय गांधी को ग्रौर उनके साथियों को जिसमें यह जहाज भी शामिल था। एक जहाज जिसा का नाम बोनान्जा था वह दिया। वह यू० पी ० में 1977 में क्रेश हो गया था । इसमें संजय गांधी मौजूद थे लेकिन भगवान की कृपा से उनको कोई चोट नहीं आई। दूसरा जहाज था टिवन बीचकाफ्ट जो कि राजस्थान में ऋषेश हो गया था। तीसरा जहाज था पाईलट कोग्रापरेटिव । इस पाइलट कोग्राप-रेटिव में संजय गांधी श्रौर उनके साथियों का कुछ न कुछ हाथ था। चौथा जहाज वह था जिसके ऊपर श्राज बद्दस चल रही है। चार जहाज दिये गये इनमें से तीन जहाज तो ऋश हो गए थे। केवल एक जहाज बचा है। मैं पुछना चाहता हूं कि ऐसे ब्राटमी के ऊपर हमने कैसे विश्वास किया। श्री जोसेफ कोस्जरेक का समाचार पत्नों में एक बयान श्राया है। उन्होंने कहा है कि उन्होंने जहाज नहीं दिया। मैं बड़े श्रदब से कहना चाहता हूं कि वह सत्य नहीं कह रहे हैं। उन्होंने कहा है कि उन्होंने

## [श्री जगदीश प्रसाद मायुर]

बल एयरकाषट मैनुमल दिया है। मेरा कहना है कि वह बात बिलकुल गलत है। आप पता करें कि मैनुग्रल कहां था। पोर्ट पर जहाज रोका गया वह क्यों रोका गया ? मैं जहां तक समझता हुं उसके रोक़े जाने का कारण यही था कि जो एयरकाफ्ट मैनुग्रल था ग्रौर जो जहाज के हिस्से पुरजे थे उनमें मेल नहीं था। इस वास्ते स्रादेश हुस्रा था कि जहाज अमेरिका वापिस भेजा जाए, परन्त् वह वापस नहीं भेजा गया। वह यहीं रहा। क्यों वापिस नहीं भेजा गया ? मैं कहना चाहता हूं कि श्री जोसेफ कोस्जरेक का यदि कोई सम्बन्ध नहीं था वह जहाज के मैनग्रल कैसे, कहां से लाये, यह मैन ग्रल क्यों दिया. किसे दिया, कैसे दिया ? उनका यह सब कहना सत्य नहीं है। सत्य यह है कि श्री जोसेफ क़ोस्जरेक यहां पर एक कम्पनी के एजेंट हैं। प्रकृत है उस कम्पनी को जहाज किसने दिया ? श्री जोसेफ कोस्जरेक ने डगलेस एयरकाफ्ट कम्पनी के द्वारा जहाज दिया। जहाज का मालिक कौन है ? वह कहते हैं कि जहाज का मालिक यह कम्पनी है लेकिन वह भूल जाते हैं कि वह सत्य नहीं कह रहे हैं। मैं पूछना चाहता हूं कि जहाज का निर्माणकर्ता कौन है ? मेरी जानकारी के अनुसार एयरोटिक बायोमिंग कम्पनी, य ०एस ०ए ० की है। उस कम्पनी ने जहाज श्री कोस्जरेक को दिया ग्रौर कोस्जरक साहब ने कलकत्ता की एक कम्पनी को दिया। सवाल होता है कि यह कलकत्ता क़ी कम्पनी का है तो यह जहाज वहां से दिल्ली कैसे स्रौर क्यों आया ? इसके लिए कितना पैसा दिया गया ? कितनी कीमत दी गई ? यह मैं जानना चाहूंगा। अगर उसका मृत्य पुरा दिया गया है तो बात समझ में ग्राती है लेकिन जहां तक मेरी जानकारी है मुल्य पुरा नहीं दिया गया है। पूरा मू ल्य नहीं दिया गया है तो क्यों नहीं दिया गया है ? अगर तथ्य बताऊं तो कृपया नाराज न 👃 । मैं तथ्यों का विवेचन कर रहा हूं इसलिए नाराज न हों। मेरी जानकारी है कि जहाज

इसलिए बिना मृत्य भेंट में दिया गया क्योंकि श्री कोस्जरेक इंडियन एयर लाइन्स को दूसरा जहाज ए० 9 बेचना चाहते थे। उसका वह सौदा करना चाहते थे। उन्होंने अनेक जहाज इंजन एग्रीकल्चर मिनिस्टरी को बेचे है। इस प्रकार वह रिश्वत देना जाहते थे । मैं यह नहीं कह रहा हूं कि रिश्वत ली गई, क्योंकि मैं संजय गांधी के बारे में ग्रभी कुछ नहीं कहना चाहता। लेकिन सन्देह पैदा होता है कि ए से आदमी के बयान पर आखिर हमने कैसे विश्वास कर लिया । दूसरा प्रश्न उठता है कि क्या जहाज की जांच की गई थी। जब जहाज बना था उस वक्त इसकी जांच की गई थी? शायद स्नाप कहेंगे की गई थीं। (Time bell rings) ऐसे महत्वपूर्ण विषय को मुझे बीच में छोड़ना पड़ेंगा ग्रगर ग्राप ग्रभी से घंटी बजायेंगे। श्रगर मैं कहीं पर विषय से दूर हूं तो मुझे रोक

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I have to call six Members and we have to finish this discussion by 1 O'Clock.

श्री जगदीश प्रसाद माथुर : देखिए, स्रभी स्रापने डा ०भाई महावीर जी की बात सुनी..

(Interruptions)

SHRI A. P. SHARMA: Sir, it has been agreed in the Business Advisory Committee that the first Member on the Calling Attention will generally get 10 minutes and the other Members will get three or four or five minutes. Therefore, it should not be a regular debate.

SHRI BHUPESH GUPTA (West Bengal): In that case, I suggest the discussion be stopped. (Interruptions)

श्री रामेश्वर सिंह (उत्तर प्रदेश) : इनका समय जानबूझ कर खराब कर र हे हैं. . .

(Interruptions)

श्री जगदीश प्रसाद माथ र : मेरा समय क्यों स्राप लोग नष्ट कर रहे हैं . . . (Interruptions)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please. (Interruptions)

SHRI BHUPESH GUPTA: As a general rule we all agree with it. This is nothing new. But here I know sometimes Calling Attention has continued for the whole day. So if you think the matter is very serious, do not apply this kind of rule. It is neither human nor decent nor even fair. We shall exercise the restraint that is expected of us.

VICE-CHAIRMAN THE (SHRI R. R. MORARKA): I have to follow whatever has been decided in the Business Advisory Committee.

SHRI BHUPESH GUPTA: Nothing was decided in the Business Advisory Committee ...

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): would like to draw your attention, Sir, it is not the Business Advisory Committee, but the Chairman of the House...

SHRI BHUPESH GUPTA: All right. then accept a short-Duration Discussion. I agree; then you accept Short-Duration Discussion.

SHRI PRANAB MUKHERJEE: That is beside the point. Let me make my position clear...

SHRI BUPESH GUPTA: You ac-€ept...

SHRI PRANAB MUKHERJEE: I am on my legs. It is not fair, when I am on my legs, you must allow me to make my observations. One day the Chairman called various Members to discuss about the proceedings of the House-it is not the Business Advisory Committee. Various Members were present when we discussed as to how we could transact the Calling-Attention business, how we could transact the Questions, what the procedure should be so that we could finish more questions, we could finish the Calling-Attention before lunch.
All these things were discussed at that meeting called by the Chairman. All these things were discussed in the presence of leaders representing various sections of the House. There it was decided that so far as Calling-Attention was concerned, we should stick to the principle that every Member representing a party, if he was not the initiator of the discussion, should confine his observations three to five minutes and the one who would initiate the discussion would get a little more time. Even Mr. Advani will bear me out on this. When there was a suggestion whether we could have the practice of Lok Sabha of allowing Calling-Attention on ballot, he said we are not agreeable to this proposal, we want to continue the practice which we have been having here that one representative from each political party should take part in it and let us stick to that principle. Now if we want to follow what was happening in the past, then we can shut it out.

SHRI BHUPESH GUPTA: Sir, You have heard him. I am not disputing what he has said. All I am saying is we had discussions and had come to certain general conclusions. But there do arise exceptional occasions when we depart. It is for you to decide. If you think it is a great disaster that has taken place, then it stands reason that there should be flexibility in this matter and I am sure you will not grudge it. I am not contesting what he said. On many other matters we shall follow that thing.

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): It was also decided in the same meeting that Calling-Attention Motions must terminate at 1 o'clock and in very rare cases by 1.15. Today is a Private Members' Day. We have to adjourn the House [Shri R. R. Morarka]

by 1.15 latest and then meet again at 2.30. In the afternoon only Private Members' business will be taken

श्री जगदीश प्रसाद माथुर: श्रीमन्, मैं सिर्फ दो तीन मिनट लुंगा । संभवत: मैं ने यह कहा था कि इस जहाज की श्रोनरशिप डगलस कम्पनी की है। मैं इसको दुरुस्त करना चाहता हूं। वास्तव में इस जहाज की म्रोनरशिप थामसमौगेट एण्ड कम्पनी की है। यह कम्पनी कल-कत्ता में स्थित है।

श्रीमन्, मैं यह कह रहा था कि इस जहाज का ठीक जांच नहीं की गई। बहु जहाज दिल्ली फ्लाइंग क्लब में एसेम्बल किया गया । मैं पूछना चाहता हूं कि क्या यह सच है कि इस जहाज की ठीक जांच नहीं की गई थी ? यह कहा जाता है कि किसी श्री कामिन्दर सिंह ने इसको देखा । ये सज्जन पंजाब के हैं । मैं पूछना चाहता हुं कि डायरेक्टर जनरल. सिवल एविएशन की तरफ से इसकी जांच क्यों नहीं की गई ? हर जहाज के बनने के पश्चात् पहला काम यह होता है कि सिविल एविएशन विभाग की तरफ से उसकी जांच का सर्टिफिकेट लिया जाना चाहिए। लेकिन इस विभाग की तरफ से इस जहाज की जांच क्यों नहीं की गई भगर इसकी जांच की गई थी तो किस दिन जांच की गई श्रौर कहां की गई ? विचारणीय है कि 21 तारीख को एयर-बदीनेस का सर्टिफिकेट दिया जाता है ग्रौर 23 तारीख को यह दुर्घटना हो जाती है। लगता है कि इसमें कुछ न कुछ गड़बड़ी है। मैं चाहता हूं कि इस विषय की भी गहरी जांच की जानी चाहिए।

श्रीमन्, अब मैं दूसरे विषय पर ब्राता हूं श्रौर यह जानना चाहता हूं कि क्या इन सज्जनों को आगाह किया गया था? और क्या ये लोग इस प्रकार का जहाज चलाने योग्य थे।

इस सम्बन्ध में यह पता चला है कि ये लोग इस योग्य नहीं थे ? मैं यह नहीं कह सक्ता कि ये दोनों लोग इस योग्य थे या नहीं, लेकिन यह बातसामने ग्राई है कि कैप्तन सक्सेना पिछले 18 महीनों से मेहिकल ग्राउन्ड पर ग्राउन्डेड थे ह He was not allowed to fly. उनको उड़ने की भ्रनुमति नहीं थीं। सर-कारी प्रवक्ता का बयान ह्याता है कि सितम्बर, 1980 तक उन को उड़ान भरने की अनुमित थी। यह गलत है। उन का हरनिया का आपरेशन होने नाला था। उनको उड़ान भरने की अनुमति नहीं थी । दूसरी बात यह है कि श्री संजय गांधी बड़े बहादुर थे, रैकलेस थे, वे जहाज चलाते रहे। मैं इन सारी बातों की जिम्मेदारी उन पर नहीं डानता। में समझता हूं कि पूरी जिम्मेदारी सिबिल एविएशन विभाग की और मंत्री महोदय की है। मेरी जानकारी के अनुसार डिप्टी डायरेक्टर जनरल (ग्राफिशिएटिंग) कठपालिया स्वयं उस दिन वहां मौजद थे। क्या वे उस दिन वहां मौजूद थे या नहीं ? उन्होंने इन दोनों को क्यों नहीं रोका ? हवाई जहाज एयरवर्दी दो दिन पहले हुम्रा था। उनके पास सर्टिफिकेट नहीं है। जो स्रादमी पंजाब गवर्नमेंट का है वह ये सर्टि**फि**नेट नयों देता है। इसकी जांच होनी चाहिये।

of Pitts Aircraft

Crash

दूस दी बात कि कपड़े कौन से पहने हुए भे। जो सट पहननी चाहिए थी, परन्त् जो सूट नहीं पहनी । वे कुत्तें में थे । ऐसी स्थिति में क्यों जाने दिया ? नहीं जाने दिया जाना चाहिए था। इससे दो लालों की जान चली गई, श्री कठपालिया की गलती से ।

कई रिपोर्ट हैं कि जहाज का इंजन बन्द हो गया था। इंजन बन्द कैसे हो गया? क्या इस बात का पता नहीं था कि कलाबाजी करते समय जब बन्द हो जाता है तो भ्रोटिल को दुबारा खींचते हैं। क्या इस प्रकार की जांच पहले हुई थी। तकनीकी शब्दावली में इंजन की इस जांच को एयरो-डायनामिनस कहते हैं। नया यह जांच हुई भी?

Mr. Karnal Singh was not competent to check it.

Court of Inquiry

Re. Cancellation of

इसको चैकिंग नहीं हुई । ग्रब सवाल श्राता है कि न तो जहाज चलाने की योग्यता थी, न जहाज का ठीक सर्टिफिकेट था ग्रौर चेंकिंग ठीक हुई थी, फिर क्या किसी ने इन दोनों को स्रागाह किया था? उन्हीं के घर के लोगों ने, भाई ने कहा, धीरेन्द्र ब्रह्मचारी ने कहा भ्रौर सब से ऊपर एयर मार्शल जे० जहीर ने कहा । जहीर साहब ने इस बारे में एक पत्र लिखा और उस पत्र को लिखने के बाद वे अपने पद से हटा दिये गये। उन्होंने एक पत्र और भी पहले लिखा था। यह समाचार ग्रखबारों में भी ग्राया था कि हैदराबाद से संजय जहाज में तिरुपति जा रहे थे तो संजय गांधी ने कंट्रोल ले लिया। जहीर साहब ने इस पर बाद में श्रापत्ति की । उन पर दबाव डाला गया कि संजय गांधी से क्षमा याचना करें, परन्तु उस बहादुर शख्स ने मना कर दिया और उसके बाद उनको एक प्रकार से निकाल दिया गया, जबरदस्ती छुड़ी पर भेज दिया गया । ये सारी चीजें हैं, जो जुल कर सामने ऋ।नी चाहिए । मैं मंती महोदय से पूछना चाहता ह कि ये सारे गंभीर प्रश्न, जो हमारे दो लालों ने मर कर खाडे कर दिये हैं इनका समाधान होना बहुत भ्रावश्यक हैं। मैं मंत्री महोदय से गंभीरता के साथ अभील करता हूं कि जो जांच पहले घोषित को गई थी उसे ताजा करें। हाई कोर्ट जज की देख रेख में जांच कराई जाए । सारा देश इस घटना से चिन्तित हैं ग्रौर वास्तविक तथ्य जानना चाहता है। इस पर लीपा पोती देश पसन्द नहीं करेगा। यह हिन्दुतान के दो लाली का सवाल हैं। सारे देश का सवाल है। हमारे म्रांसू उस समय तक नहीं पुछेंगे जब तक इन प्रश्नों का उत्तर नहीं मिलता। इसलिये हमारी मांग हैं कि इसकी जांच, जिस तरह भ्रापने पहले घोषणा की थी, उसी तरह से कराकर पूरी बात देश के सामने लाई जाए ।

श्री स्नन्त प्रसाद शर्माः उपसभा-

ध्यक्ष जी, जो विचार श्री माथुर साहब ने सदन में व्यक्त किये हैं,हम सभी सदन के सदस्य उससे सहमत हैं कि एक ऐसी घटना हई है जिससे सारेदेश के लोग दुखी हैं। इसलिये हमें कुछ ऐसी बातें इस सम्बन्ध में नहीं करनी हैं जिससे लोगों को या दुनियां को यह पता चलें कि हमारे दिल में जो विचार हैं, जो ख्याल हैं उसमें ग्रौर जो हम बातें कर रहे हैं उसमें फर्क है । उपसभाध्यक्ष जी, माननीय सदस्य ने बहुत सारे सवाल उठाये हैं । मैंने कालिंग-श्रटेन्शन के उत्तर में दो खास बातें कही हैं। एक बात तो मैंने यह कही है कि जिस समय हम लोगों ने यह फैसला किया कि हमें फार्मली इन्वेस्टीगेशन करना चाहिए इसके संबंध में, तो उस समय इस बात की सरकार को जानकारी नहीं थी कि डाइरेक्टर जनरल श्राफ सिविल एवीयेशन ने, जो कि एक इंडिपेंडेंट भ्रार्गनाइजेशन है, इस काम को करने के लिये इस तरह की जांच बिठा दी है श्रौर जैसे ही सरकार को यह मालूम हुन्ना तो सरकार ने महसूस किया कि भ्रब दूसरी तरह की जांच की कोई जरूरत नहीं है जब कि ये जांच कर रहे हैं ग्रौर इसीलिये इसको कैंसिल किया । मान्यवर, मायुर साहब कह रहे हैं कि छोटे ग्रादमी से जांच करा रहे हैं ...

श्री जगदीश प्रसाद माथुर : छोटे ग्रादमी से नहीं मैंने छोटे ग्रधिकारी से कहा।

श्री भ्रन्तत प्रसाद शर्माः ग्रापने छोटे शब्द का प्रयोग किया ।

उपसभाध्यक्ष जी, उन्होंने कहा कि छोटे ग्राफिसर के द्वारा जांच कराई जा रही है। माननीय माथुर साहब को यह मालूम होना चाहिए कि इस में छोटे ग्रौर बड़े ग्राफिसर का सवाल नहीं हैं। कानून के ग्रन्तगंत जो ग्रादमी जांच कर रहा हैं उसके बारे में मैं व्यक्तिगत रूप से सदन को यह कहना चाहता हूं कि वह एक बहुत ही काबिल, ग्रन्छा ग्रौर स्वतन्त्र विचार रखने वाला ग्रादमी हैं जिसकी डाइरेक्टर जनरल, सिविल

श्री अनन्त प्रसाद शर्मा]

्वियेशन ने मुकर्रर किया है और वह इसकी जांच कर रहा है । यह पहली जांच वह नहीं कर रहा है। उसने सैंकडों इस तरह के केसेज की जांच की है जिनका हवाला मैं दे सकता हं। कम से कम I can say, a hundred cases. तो मैं यह कहना चाहता हं जितने भी प्रश्न उंहोंने किये हैं कि मलिक कौन था, कैसे वह भ्राया, उसकी एयर-वर्दीनेस की जांच हुई या नहीं हुई, भ्राखिर वह जांच किस बात की कर रहा है? जो भ्रादमी जांच कर रहा है वह इन सारी बातों की जांच करेगा। इसलिए मैं फिर एक बार निवेदन करना चाहता हूं कि यह मामली जांच नहीं है श्रीर इस तरह के जितने स्माल एयर-क्राफ्ट रहे हैं चाहे वे फ्लाइंग क्लब के हों इन तमाम केसेस में यही प्रक्रिया भ्रपनाई गई है। मैं फिर एक बार निवेदन करना चाहता हूं कि सचमुच, सही मायने में अगर हम हमदर्दी रखते हैं, भ्रापने जो विचार व्यक्त किया है वह सही हैं तो ऐसी हालत मैं इन बातों की दूसरी तरह का मोड़ न देकर इसकी जांच

शेयर करूंगा। श्री नागेश्वर प्रसाद शाही : श्रीमन्, इस समय सवाल सिर्फ यही है कि हम सब लोगों की भावना उस दुखी परिवार के साथ हैं, हमको उसके संबंध में सवाल यहां नहीं करना है। इस समय केवल प्रश्न यह है कि सरकार ने न्यायिक जांच का करके उस म्रादेश को वापस थे लिया ग्रौर विभागीय जांच का भ्रादेश दे दिया। सवाल यह है कि जो मामले इनवाल्वड हैं, जो इस्ज इन्वाल्वड हैं वे विभागीय जांच के सामने श्राएंगे या न्यायिक से सामने आएंगे। मैं केवल इस पर कहना चाहता हूं । इस समय दिल्ली फ्लाइंग क्लब के इन्जार्ज ग्रौर रिसीवर श्री ग्रर्जुन दास हैं। यह सुप्रीम कोर्ट दिल्ली हाई कोर्ट के फैसले

होने दें। मैं यह भी कहना चाहता हं कि

जांच होने के बाद जो रिपोर्ट हमारे पास

श्राएगी, मैं सदन के साथ उन बातो को

ग्रीर डाइरेक्शन्स के ग्रगेंस्ट हैं। सप्रीम कोर्ट श्रौर दिल्ली हाइ कोर्ट का यह डाइरक्शन है कि इस झगड़े में डी० जी० सी० ए० श्रधिकारी को इसका इंचार्ज होना चाहिए। मेरा प्रर्जुन दास से कोई मतलब नहीं है उनको होना चाहिए या नहीं होना चाहिए लेकिन ग्रापकी सरकारकैसे काम कर रही है, उसकी भ्रौर मैं भ्रापका ध्यान दिलाना चाहता हं। ह ईक़ोर्ट और स्प्रीम कोट के फैसले को नकारकरक पलाइंगक्लब (Interruptions). ग्रगर टोक; टाकं। करोगे तो समय बहुत लगेगा । प्रक्त यह है कि पलाइंग क्लब का इंतजाम कैसे चल रहा है। विभाग का काम कैते चल है। है। मैं घटना को नहीं लेना चाहता हूं सरकारी व्यवस्था की स्रोर जा रहा हूं। पलाइंग क्लब का इंतजाम इस समय ग्रर्ज्नदास के पास है। यह सुप्रीम कर्ट श्रौर हाई कर्ट के फैसले का विहेलना है। श्रीमान्, मेरा ग्रारोप जो है वह डायरैक्टर जनरल सिविल एविएशन के ऊपर है कि यह किस तरीके से फंक्सन कर रा है, उनके अधिकारी किस टरीके से फंक्सन दर रहे हैं भीर फ्लाइंग क्लब के ब्रधिकारी किस तरह से फंक्शन कर रहे। हैं बावजुट इस नियम श्रीर कानुन के सिविल एरियाज कं उपर, रजीडेशियल एरियाज के ऊपर, राष्ट्रप्ति भवन के ऊपर प्रधान मंत्री के निवास के ऊपर कोई जहाज उड़ने उड़ाने की इजाजत नहीं जायेगी मगर उनके ऊपर जहाज उड़ाया जाता रहा । इस चीज की जानकारी होते हुए भी कैसे काम चलता रहा, इसको रोकः वयों नहीं गया? ब्राज यह घटना हो गई। ब्रापके देश **में** सी० हाई० ए० की एजेंसी काम करती है। भ्रगर किसी पाइलट को श्राइव कर के प्रधान मंत्री के निवास पर कोई बम गिरवा दे तो कुछ भी हो सकता है।

तो ब्रापका सिविल एविएशन विभाग,

श्रापका डाइरेवटोरेट कौन सा कंट्रोल रखते

Court of Inquiry हैं कि राष्ट्रपति भवन के ऊपर, प्रधान मंत्री के निवासस्थान के ऊपर ग्रौर रैजिडेंशल एरिया के ऊपर श्रीर संसद के उत्पर ग्रापको जहाज जो हैं, एक हजार कट के ऊपर उड़ान की इजाजत दी जाती है भौर इस बारे में जब जहीर, ूर्यर वाइस मार्शल, इतराज करता है तो श्राप उसे सैंक कर देते हैं श्रीर उसे बर्खास्त कर देते हैं। इसक्री जिम्मेदारी

किसके ऊपर है, इसका जवाब में आपसे जावता वं १: अक्र अन्य गाउँ में हाई

चाहता हूं ?

Re. Cancellation of

श्रीमन्, यह बात जानकारी में ग्राई है कि नार्थ इंडिया के अब तक किसी भी एरिया पर जहां जहाजों की नहीं उतरना चाहिए नहीं जाना चाहिए, दहां भी जहाज उड़ाये जाते रहे हैं ग्रौर एयर-के ऊपर पलाइंग रूट क्लब के जहाज उड़ाये गये कलाबाजियां की गई । श्रीमन्, इस रूल की धवहेलना, नियमों की अवहेलना मार्च में पलाइंग क्लब की एनिवर्सरी के समय, मंत्री महोदय ग्रौर डी० जी० सी०ए० के ऊंवे अधिकारियों के सामने भी हुई । इसका भी मैं जवाब चाहगा कि फ़ल्ज का अवहेलना जब उस समय के मंत्री महोदय के सामने, जो मार्च में थे, हुई ता नया उन्होंने कोई कदम नहीं उठाया?

मै चाहूंगा कि एयराइस मार्शल जहीर साहब की जो चिट्ठी है मंत्री जी के नाम से ग्रौर जिसे प्रधान मंत्री के पास भेजा गया था, उसे सदन के पटल पर रखा जाए।

🏃 श्रीमन्, जो प्वाइंट इतवाल्वड है ग्रीर जो इंस्पैक्टर को रिपोर्ट में नहीं ग्रा सकता, मंत्री जी इंपैक्टर यह रिपोर्ट नहीं दे सकता, स्राप कृपया गौर करेंगे, कि जहाज कीन ले श्राया । इंस्पैक्टर यह रिपोर्ट नहीं दे सकता है कि जहाज का कस्ट्रम विजयरेंस सर्टिफिकेट (सी०सी०

सी०) था कि नहीं था। इस्पैवटर यह रिपोर्ट नहीं दे सकता है कि तीन सः ल तक जहाज कस्टम में क्यों रेका गया ? यह सब ज्युडिशल इ।वायरी से ही सामने ग्रा सकता है। इसिलए इंस्पैक्टर **क**े जांच नहीं होनी चाहिए, ज्युडिशल जांच होनी चाहिए । 🐃 🦠 🕾

श्रीमन्, यह जहाज कहा जाता है कि---23 का तो एक्सीडेंट हो गया--21€ वारीख को यानि केवल दो दिन पहले रिज्स्टर हुआ था, डी०जी०सी०ए० के साथ श्रीर रजिस्ट्रेशन हुस्राथा स्राप जरा गौर करें, थामस मुगे इंडिया लि॰ जो कमला नाथ जी की कम्पनी है, उस के नाम से ग्रीर इसका रजिस्ट्रेशन नम्बर वी०टी**०** ई० जी० एन० है। अगर यह जहाज एक प्राइवेट कम्पनी का है जिसके स्रोनर या शेयरहोल्डर कमल नाथ जी हैं स्रोर मेनटेन किया जाता है पाइंग क्लब के द्वारा, क्यों ऐसा ह**ेत**ा है ? फ्लाइं**ग**ं वलब का इन्ट्रोल डाइरैक्टली श्रीर इन-डारेक्टली डी० जां० सी० ए० 😘 साथ रहता है । इसलिए मैं ग्रापसे इसका भी जवाब चाहंगा कि प्राइवेट कम्पनी का जहाज किस दरह से फलाइंग क्लब के द्वारा मेनटेन किया जाता है स्रौर क्यों मेनटेन किया जाता है ?

मैं इसका भी जवाब चाहूंगा कि ग्रगर कैंटन सब्सेना मेडिकली अनिफट थे, तो उनको जाहज में बैठने की इजाजत ग्रापके फलाइंग क्लब के ग्र**धिकारि**यों ने **क्यों** दी ? .

दूसरा प्वाइंट, श्रीमन् यह जो कोज रेक साहब जिनकी चर्चा उन्होंने की. वे कहते हैं कि इस जहाज को कमल नाय ने मंगवाया या ग्रीर इसको भ्राप डिस्प्युट नहीं कर सकते हैं। यह जहाज यहा जनवरी 1977 में भाषा था। जनवरी, 1977 में स्राने के बाद कस्टम ग्रधिकारियों ने इसको इसलिए रोके

्ठिकार *छ। सन्द्रवर* प्रसाद शाही ।

ह [श्रा गोगरपर मताद शाहा]

रखा कि कोई भी चीज जो बाहर से इंग्पोर्ट
होती हैं, उसके लिए एक्सपोर्ट एंड इंग्पोर्ट
किमरनर के यहां से सींव्सीव्सीव इंन
एड बांस होना चाहिए। सीव्सीव्सीव के

बिना कोई चीज, छोटा सा दो पैसे का आदिकल भी, इम्पोर्ट नहीं हो सकता है। इतना बड़ा हार्वई जहाज इम्पोर्ट किया गया विदाकट सी० सी०सी०, के विदाकट

्गया विश्वक्त सी० सी०सी०, के विदाकट करूडम विलयरेंस सार्टिफिडेट । इसीलिए कस्टम स्राथारिटीज ने इसे रोके रखा 3 साल तक स्रौर सब जब यकायक स्राप

की सरकार आ गई तो (Time bell rings)
जनवरी 1977 से ले जर मई 1980 तक
जो हवाई जहाज रुकः रहा, उसको वहां
लाया गया। मैं जनना चाहूंगाक्या इसका
कर्टम पे किया गया या नहीं किया गया
और पे किया गया तो कितना पे किया
गया और कस्टम के नियमों के अनुवार
जो माल विदाऊट सी० सी०एस० आर०

उस पर 1000 परसेन्ट तक जुमीना ल्लाता है। इस पर जुर्माना लगा कि

नहीं लगा और लगा, तो कितना लगा

**स्त्री**र कितनां दिया गया...

(Interruptions)

भी नरेन्द्र सिंह (उत्तर प्रदेश) : नहीं लिया गया तो क्यों नहीं लिया गया ?

श्री नागेश्वर प्रसाद शाही : ग्रौर श्रीमन्, हवाई जाहज जब बाहर से ग्राया, उसका खरीदो ह लिए फारेन करेन्सी इस्तेमाल हई .....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Please, conclude now.

श्री नागेश्वर प्रसाद शाही । मैं खत्म कर रहा हूं। जहाज की खरीद के लिए जो फारेन करेन्सी इस्तेमाल हुई उस फारेन करेन्सी के लिए आपका फाइनेन्स डिपार्टमेंट इजाजत देता है कि पर्मिशन जरूरी हैं। तो क्या फाइनेन्स डिपार्टमेन्ट की वह इजाजत है कि नहीं है ? यदि इजाजत है तो कितने डालर या पौंड की इजाजत है ग्रौर किसने दिया इजाजत ग्रौर कब दिया इजाजत ?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You please conclude now.

श्री नागेश्वर प्रसाद शाही: ग्राखरी बात मैं खत्म कर रहा हूं।

जो कि माननीय संजय जी के मित्र थे श्रीर जो

कैप्टेन के० एस० माखन ग्राफ लखनऊ

एक ग्रन्छे पाइलट हैं उन का यह कहना है कि यह हवाई जहाज एयरोबेटिक एक्टिविटीज के लिए ठीक नहीं होता है और उन्होंने ही नहीं कहा बल्कि संजय जी के स्वयं के एक मित्र हैं जो ग्रमरीकन पाइलट हैं और ग्रास्ट्रेलिया में बस गए हैं उन्होंने यह वार्न किया था, वेतावनी दिया था कि पिट्स प्लेन एयरोबेटिक एक्टिविटीज के लिए फिट नहीं होता हैं बड़ा डेंजरस है। तो इस बात का भी कृपया

जवाब दें कि क्या यह जानकारी की गई

थी ? श्रीर हां, उस पाइलट ने यह भी कहा

कि इस तरह के हवाईजहाज से बहुत से

मौकों पर दुर्घटनाएं होती हैं। यही बात श्रापके

धीरेन्द्र ब्रह्मचारी ने कही हैं; उन्होंने पत्रकारों को बताया कि इस तरह के हवाईजहाज से बहुत सी दुर्घटनाएं होती हैं ग्रीर उन्होंने मना किया था। उस प्लेन में माखन साहब संजय गांधी के साथ 22 तारीख को उड़े थे। 22 तारीख को धीरेन्द्र ब्रह्मचारी मेनका जी ग्रीर

श्रीमती सरोज खापड (महाराष्ट्र) : बिलकुल गलत हैं।

श्रार० के० धवन भी उड़े थे

श्री नागेश्वर प्रसाद शाही : हो सकता हैं। मैं तो श्रखबारों को कोट् कर रहा हूं। श्रलग भलग उड़े थे। यह के० एस० माखन

का धीरेन्द्र ब्रह्मचारी का स्वयं का बयान था—- प्रलग म्रलग उड़े थे। तो मैं जानना

980 ]

चाहूंगा कि क्या इस बात की भी जांच होगी कि वह जहाज इस तरह की कलाबाजी के लिए उपयुक्त था कि नहीं ? इस बात का फैसला जुडीशल इन्क्वायरी से ही हो सकता है इन्सपेक्टर की इन्क्वायरी से नहीं। इसलिए मैं मंत्री जी से जानना चाहता हूं—इन सारे सर्कमस्टांसेज को देखते हुए क्या ग्राप ग्रब भी इस बात से सहमत होंगे कि इन सारे कथ्यों को जानने के लिए तािक भविष्य में ऐसी घटनाग्रों की पुनरावृत्ति न हो सके। ग्राप जुडिशल इन्क्वायरी फिर ग्रार्डर करेंगे या नहीं करेंगे ?

श्री श्रनन्त प्रसाद समा : उपसभाध्यक्ष जी;
मैं माननीय सदस्य शाही जी की बात बहुत
गौर से श्रौर गम्भीरतापूर्वक सुन रहा था।
जितनी भी बातें शाही जी ने कही हों मैं उन से
यह कहना चाहता हूं कि उन को इस बात के
ऊपर विचार करना चाहिए कि प्रश्न हमारे
सामने क्या हैं। हमारे सामने प्रश्न यह हैं कि
जो न्यायिक जांच का फैसला हम ने किया था
उस को छोड़ कर जो श्राज जांच हो रही हैं
उस को हम क्यों ठीक मान रहे हैं। इस समय
सिर्फ प्रश्न इतना ही हैं श्रौर उस के सम्बन्ध में
मैं ने यह बतलाया कि इस तरह के जहाजों
की पिछल दिनों जितनी भी घटनाएं हुई उन
में एक भी उदाहरण श्राप को नहीं मिलेगा जिस
में कोई न्यायिक जांच करायी गयी हो।

श्री नागेश्वर प्रसाद शाही : इम्पोर्ट किस ने किया इस की जांच इस्पेक्टर करेगा ?

श्री श्रनन्त प्रसाद शर्मा : जितनी वातें इन्होंने इस जहाज के सम्बन्ध में कहीं—— माथुर साहब ने एयरवर्दीनेस के सम्बन्ध में कहा । श्राखिर जांच किस बात की हो रही है ? मैं शाही जी से कह रहा हूं कि ये सारी बातें जांच में श्रा जाएंगी ।

श्री नागेश्वर प्रसाद शाही : क्या तस्पेक्टर डायरेक्टर जनरल सिविल एविएशन को बुलाएगा ? Crash
SHRI A. P. SHARMA: I am not yielding. You had your say.

of Pitts Aircraft

उपसभाष्यक्ष जीः मैं यह कह रहा हूं कि जो माथुर साहब ने वातें कहीं हैं...

श्री जगदीश प्रसाद माथुर : मेरा सवाज हैं इम्पोर्ट के बारे में । क्या इन्स्पेक्टर उसकी जांच करेगा ?

श्री श्रनन्त प्रसाद शर्मा: मैं श्राप से कहना चाहता हूं कि जब इस जहाज की जांच होगी तो क्या ये सारी बातें उस के अन्दर नहीं श्रायेंगी। मैं श्राप से यह कहना चाहता हूं कि जब तक इस जहाज की रिपोर्ट हम लोगों के सामने नहीं श्राती है हम इस के सम्बन्ध में कुछ कहें यह मुनासिब नहीं है क्योंकि इस से जांच के ऊपर फर्क पड़ सकता है। सिर्फ एक ही बात मैं कहना चाहता हूं। जो इन्होंने बड़े जोर-जोर से कही हालांकि मैं समझता हूं कि यह बात बिल्कुल गलत है I am sorry to say इन्होंने जो बात कहीं है माथुर साहब ने जो यह बात कही एक अफसर के सम्बन्ध में...

श्री नागेश्वर प्रसाद शाही : मैं ने नहीं कहा।

श्री ग्रनन्त प्रसाद शर्मा: ग्रापने ग्रभी कहा कि उस को हटा दिया गया। मैं यह कहना चाहता हूं कि पहल तो किसी ग्रफसर के सम्बन्ध में सदन में बात होनी नहीं चाहिए। मेरा कहना यह है कि किसी ग्रफसर के सम्बन्ध में जिस को मौका नहीं हैं ग्रपनी बात सदन में कहने का, कोई बात नहीं होनी चाहिए। एक ग्रफसर का इन्होंने नाम लिया कि वह छुट्टी पर गये हैं ग्रीर छुट्टी के बाद...

(Interruptions)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please.

Court of Inquiry

SHRI A. P. SHARMA: I am not yielding on any point of order. Mr. Rameshwar Singh, there is no point of order

श्री रामेश्वर सिंह : श्रीमन्, पोइन्ट ग्राफ ग्रार्डर ; एक सेकिन्ड सुन लीजिए । मंत्री जी यह कहते हैं कि उन को हटाया नहीं गया है इधर से कहा गया है कि छन को हटा दिया गया है। हटा देने का मतलब छटटी पर कम्पलसरी भेज देना भी होता है और हटा देने का मतलब नौकरी से निकाल देना भी होता है। तो जो सवाल सदन में हे वह यह है कि इन सारे मसलों पर सरकार जांच कराए।

(SHRI THE VICE-CHAIRMAN R. R. MORARKA): There is no point of order. Please sit down.

श्री ग्रनन्त प्रसाद शर्मा : वे वोलन्टरीली छुट्टी पर गये हैं उस के बाद वे ग्रपने चार्ज को छोडेंगे । इसलिए उन को हटाने का कोई सचाल नहीं है, यह मैं साफ कर देना चाहता हूं।

SHRI LAL K. ADVANI (Gujarat): Sir, will the Minister lay the letter which Mr. Zaheer had written to the Prime Minister in this regard, on the Table of the House, because it would enable the entire House to come to a proper conclusion? Mr. Zaheer was only doing his duty and I would say that he was the best friend of Mr. Sanjay Gandhi when he wrote that letter. But he was forced to go on leave. (Interruptions).

SHRI BHUPESH GUPTA: Sir, you will understand...

SHRI LAL K. ADVANI: Would it be laid on the Table of the House?

VICE-CHAIRMAN (SHRI R. R. MORARKA): Yes, Shri Shiva Chandra Jha.

SHRI A. P. SHARMA: He is now referring to some letter. We do not know anytihng about it.

SHRI LAL K ADVANI: Quotations have appeared in the press from that letter itself, what Mr. Zaheer wrote to the Prime Minister, only this morning. Only this morning the Indian Express has given a full report which refers to this letter.

SHRI BHUPESH GUPTA: On a point of order, Sir. The hon. Minister just said that he does not know anything about the letter. I can understand if he does not know. But everyone who reads newspapers-and I do think the hon. Minister reads newspapers-knows that a report has appeared in today's Indian Express that a letter was written and that it was with the Prime Minister then it was even shown to Sanjay Gandhi. Did the hon. Minister make an enquiry on the telephone before coming to this House, from the Prime Minister about the existence of such a letter intelligently anticipating that the matter would be raised by not so unintelligent people in this House? (Interruptions)

DR BHAI MAHAVIR: Let the Minister answer.

SHRI A. P. SHARMA: I do not know how an experienced and a senior Member like Shri Bhupesh Gupta could raise all these irrelevant points that have got nothing to do with the Calling Attention. I have already said that we have no idea about it.

NAGESHWAR PRASAD SHRI SHAHI: It was regarding violation of rules. A letter was written by Mr. Zaheer to the Secretary, Civil Aviation which was passed on to the Minister of Civil Aviation and he passed on the letter to the Prime Minister.

SHRI PILOO MODY: It was on his desk for four months and he denies

become senile

Court of Inquiry

SHRI BHUPESH GUPTA: I am
very sorry the hon. Minister called
me irrelevant. All I can say is that
it will just take a little more time to

SHRI A. P. SHARMA: You will become first.

श्रीशिव चन्द्र झाः उपसभाध्यक्ष महोदय, बहुत दुख के साथ कहना पड़ता है कि माननीय मंत्री जी ने जो अभी स्टेटमेंट दिया उससे सफाई नहीं हुई । उनके स्टेटमेंट से यह बात साफ होती है बिलकुल कि वे कुछ भापना चाहते हैं, कुछ दकना चाहते हैं ग्रौर इसीलिये कोर्ट ग्राफ इंक्वायरी को उन्होंने विदड़ा किया। उसके होने से जो सिविल एवियेशन मिनिस्ट्री है वह एक श्राक्वर्ड पोजीशन में श्रा जाती है श्रीर प्रधान मंत्री की मिनिस्ट्री भी आववर्ड पोजीशन में श्रा जाती है। इसीलिये इन सब को ढकने के लिए उसको विदड़ा किया गया है श्रीर एक छोटे श्रफसर के मातहत यह इंक्जायरी शुरू करवायी गयी है जिसका कोई खास महत्व नहीं है । उन्होंने भ्रपने स्टेटमेंट में कहा हैं कि रूल 75 में कोर्ट आफ इंक्वायरी बैठी थी । उसके बाद डाइरंक्टर जनरल को पावर है रूल 71 में । तो मैं एयर ऋफ्ट रूलस ग्रापको बढ़ कर सुनाना चाहता हूं। कोर्ट ग्राफ इंक्वाय्र्र होने पर रूल 75 में कोर्ट क्या करता है इसे देखिये:

"...enforce the attendance of witnesses and compel the production of documents and material objects and every person required by the court to furnish any information shall be deemed to be legally bound to do so within the meaning of section 176 of the Indain Penal Code."

इसके होने पर कोर्ट मंत्री जी को वहां बुलाता ग्रीर उनसे पूछता कि सेफ्टी रूल्स की वहाँ कांप्लायंस क्यों नहीं हो रही थी और संजय जी कं मुताल्लिक ग्रापनं कौन से कदम उठाये, कौन से प्रिकाशनरी मेजर्स लिये और नहीं लिये तो क्यों नहीं लिये ग्रौर खास कर पिछले मार्च में जब फ्लाइंग क्लब की एनीवर्सरी हो रहा थी तो वह सब मौजूद थे, जितने श्रफसर थे वहाँ मौजूद थे। उस वक्त भी सेफ्टी रूल्स की कप्लायंस नहीं हई थी उस वक्त भी डिमान्ट्रेटर्स बहुत नीचे होकर उड़ रहेथे जो कि बहुत खतरनाक थी, थेकिन उस वक्त भी माननीय मंत्री जी वहाँ मौजूद थे ग्रौर उन्होंने सेफ्टी रूल्स की क्ष्लामयंस के बारे में कुछ नहीं सोचा।

नीचे होकर उड़ २हेथे जो कि बहुत खतरनाक जहीर जिस के बारे में कहा गया कि IP.M, हटाया नहीं ग्या है उसने चिट्ठी लिखी कि--इज सजय गांधी ए वी०% **ाई०पी**० श्रॉर नाट? इपसभाध्यक्ष महोदय, सभी जानते हैं कि वह कैसा व्यक्तित्व था। भ्राज सारे देश को दुख है। दुनिया की सरकारों के हेडस सम्वेदना भेज रहे हैं। यह कहना होगा कि दिल से हम दुखी हैं। मेरी निजी तौर से सं अय गाँधी से कोई बातचीत नहीं है। इधर हाल में सेंट्रल हाल में उनको देखता था, लोग उनको घेरे रहते थे, मैं पास करता था सोचता थ. कि कभी मुलाकात हो जाएगी। जिस रूप में उनका निधन हुन्ना उससे मैं भी दुखी हूं जिस तरह से सारा देश दुखी है। मैंने लिखित रूप में दिया है। कुदरत ने जिस रूप में उसे हमारे बीच से छीना है वह हम महसूस ही कर सकते हैं, कह नहीं सकते । थोड़े से काल में वह मैटियोर के समान चमककर सदा के लिए हमको छोड़ गये । मै समझता हूं कि इनकी भावनायें तो ग्रौर भी होंगी । मेरा तो कोई परिचय संजय गाँधी से नहीं था। मैं मंत्री महोदय से उस माने में नहीं कहता हूं, लेकिन नैतिकता का तक्षाजा थ, सिदिल एदियेशन के वह मिस्टिर थे, श्राप तुरन्त इस्तीफ दे देते। उनके लिए डिवोशन श्रीर श्रद्धा होती तो श्राप श्रस्तीफा दे देते । श्रापको दसरा पोर्टफोलियो (मलजाता, कोई गड़बड़ नहीं होती

## [श्री शिव चन्द्र झा]

167

बेकिन भ्रापने इस्तीफा नहीं दिया। जब भाज सारा देश मांग कर रहा था कि सुपर इंक्वायरी हो तो ग्राप कोर्ट की इंक्वायरी को विदड़ा कर लेते हैं। एयर कैश की इंक्वायरी दूसरी भी हुई हैं, तीसरी भी हुई हैं। जब सदन में माँग हुई तो कहना न होगा कि बीन तीन चार-चार इंक्वायरियां हुई । देश **जी** माँग हो रही है कि सुपर से सुपरमोस्ट इंक्वारी हो तो ग्रापको वह चाहिए। संजय गांधी के व्यक्तिव चैकर सारे देश में दुख है। छस इंक्वायरी बैठाने सें उसमें सारे मसलें बे भ्राते हैं तो हमें क्या ऐतराज है ? ग्राप्टैक्नीकैलिटी के मातहत जाते हैं माप कहते हैं कि ड इरेक्टर जनरल को पावर है, वह खुद इंक्वायरी करते हैं, कर सकते हैं। ्छभी माथ्रजी ने कहा। मै भी किसी रंजिश में नहीं कह रहा हूं। मैंने कहा मेरा कोई भी परिचय उनसे नहीं था । लेकिन मैं प्रापको सीधा सा सवाल पूछना चाहता हूं कि किस वैक्नीकल रूल्स के मातहत इजाजत हुई कि उसका ऐक्सिटिक्शन शान्ति वन में हो जो कि गवर्नमेंट की प्रोपर्टो है। यदि वह साधारण व्यक्ति होता तो साधारण यिक्त को यदि यह प्रधिकार होता तो ुसु**भा**ष सक्सेना काभी कीमेश न व हीं होना चाहिए। सवाल यह हैं कि वह व्यक्ति बड़ा था। वह रैतिहासिक म्रादमी था। ऐसी इालत में यदि कोर्ट श्राफ इंक्वायरी में सारी बातें ग्रा जाती हैं तो न ग्रापको ऐतराज होना चाहिए, न हमको या ग्रौर किसी को ः होना चाहिए । लेंकिन बुनियादी बात यह है कि-यह मंत्री महोदय कह जायेंगे या शायद प्रधान ती भी कार्नर हो जायेंगी-- जहीर ने जो चिर्ठी लिखी थी एग्रर सेफ्टी के **ए**न्स की कॉंप्लायेंस नहीं होती हैं उसको नेकर जो कि मंत्री पटनायक जी को दी गई. पटनायक जी ने गवान मंत्री को दी और प्रधान मंत्री ने संजय गाँधी को दिखलाया।

इंडियन एक्सप्रेंस में यह ग्रा गया है। चूकि वह चिट्ठी लिखी, उसको कहा कि निकलो तुम गैट ग्राउट। लेकिन सवाल यह है कि माता की ममता होती है, इन्दिरा गौंधी रोक नहीं सकती थीं लेकिन ग्रापका फ़र्ज हो जाता था, ग्रापकी ड्यूटी हो जाती थी ग्राप जब जानते थे कि ये इतने मुरक्षा के उपायों को नहीं मानता तो ग्राप इनफोर्स कर देते कि यह काम न करें।

मेरा सवाल एकदम साफ है जो मैं पूछना चाहता हं। वह चिट्ठी जो लिखी गई है, जो सेफ्ट मेजर्स ठीक स नहीं लिये जाते हैं उसके बारे में है भीर धीरेन्द्र ब्रह्मचारी श्रौर दूसरे लोगों ने भी कहा कि प्लैन बड़ा खतरनाक मालूम होता है। वह चिट्ठी क्या श्राप सदन पटल पर रखेंगे। क्या वह चिट्ठी श्रापके दफ्तर डाइरेक्टर जनरल श्राफ सिविल एविएशन में नहीं है क्या बह चिट्ठी प्रधान मंत्री इन्दिरा गौधी को दिखाई गई है ? यह बात मै जानना चाहता है। दसरी बात मैं यह जानना चाहता है कि इसमें किसी की साजिश है, किसी का हाथ है यह बात कैसे पता चलेगी इसके लिये मैं यह कहना चाहता हूं कि संजय गाँधी बड़े म्रादमी थे वह कांग्रेस पारों के जनरल सेकेटरी भी वह श्रपने दिन भर का कार्यक्रम भी बनाते होंगे। उनकी दिनचयी क्या रही, वह सोमवार से पहले कितने लोगों से मिले किस प्रकार क लोगों सै मिले यह सब हमं बतायें । कभी वह नाराज हए या नहीं किसी से, गुस्से का वातावरण पैदा हुआ या नहीं यह यदि आप हमें बता देंगे तो हम भ्रन्दाजा लगा सकते हैं कि शायद किसी की साजिश है। उनके सात दिन की दिनचर्या से हम हिसाब लगा लेगे कि इस आदमी की उसमें सर्जिश है। जब कोई साइकिल पर चढता तो चडने से पहले साइकल ठीक तरह से देख लेता है। वह देखता है कि चेन इसकी ठीक हैं या नहीं, घंटी ठीक है

या नहीं, हवा ठीक से भरी हुई है या नहीं। मैं मंत्री महोदय से जानना चाहता हूं कि जब ये दोनों सज्जन जहाज में बैठे तो उनके बैठने से पहले प्लेन को ठीक तरह से देख लिया गया था या नहीं ग्रौर देखा थातो किसने बेखा ? ग्रगर चैक किया था तो उसने यह पाया या नहीं कि कौन सा बटन ठीक काम कर रहा है स्रौर कौन सा बटन ठीक से काम नहीं कर रहा है। जहाँ तक मुझे मालूम है ऊपर वाला बटन ठीक से काम नहीं कर रहा था। किसने चैक किया श्रीर अया चैक किया यह मै जानना चाहता हूं।

Re. Cancellation of

Court of Inquiry

भी ग्रमन्त प्रसाद शर्माः उपसभाध्यक्ष महोदय, मैं एक बार फिर यह कहना चाहता हं कि माननीय झा जी क्या कह रहे थे, किस निष्कर्ष पर पहुंच रहे थे इनका भाषण सुनने से कुछ पता नहीं लगा । मैंने उनका भाषण सुना जरूर । एक बात बार-बार उन्होंने बड़े जोर से कही वह है एयर वर्दीनेस के बारे में श्रीर उसकी जांच के बारे में मैं फिर निवेदन करना चाहता हं कि यह जो सवाल है यह रिकार्ड का सवाल है जो जांच हो रही है वह देखेंगे ग्रीर उनको मालुम होगा कि उसकी जांच हुई थी या नहीं हुई भी । जहां तक जानकारी देने का सवाल है मेरी जानकारी में यह है कि उसकी नांच की गई थी । उड़ान के पहले भी इसकी जांच की गई थी. .. (Interruptions)

श्री शिव चन्द्र शा: श्रीमन्, मैं यह जानना चाहता था कि किस ग्राफिसर ने णांच की?

VICE-CHAIRMAN (SHRI R. R. MORARKA): Very well. You have put your questions.

श्री शिव चन्द्र झाः मैं यह पूछ रहा था कि किस ग्राफिसर ने जांच की ? यह कहा जाता है कि कैप्टन सक्सैना बीमार थे ग्रीर वे उडान भरने के लिए जाना भी नहीं चाहते थे । इसलिए मैं यह जानना चाहता हूं कि किस व्यक्ति ने इसको टेकग्रप किया ग्रीर क्या वे उड़ने के लिए फिट थे ?

170

श्री रामेश्वर सिंह : श्रीमन्, पहले ग्राप मेरी बात सून लें... (Interruptione)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order please, When your turn comes, you can speak.

श्री रामेश्वर सिंह : श्रीमन्, ग्राप एक मिनट के लिए मेरी बात सून लीजिये। मैं श्रापके श्रार्डर का पालन करूंगा । मैं यह तथ्य देना चाहता हूं कि **इफ** मामले में तोड़ फोड़ की शिकायत है । इसमें कहा गया है कि जब प्लेन ऊपर उडा तो दूसरा स्विच चला नहीं... (Interruptions) यह बात मैं मंत्री महोदय से कह रहा है। इसमें तोड़फोड़ की शिकायत है । प्राप इस कागज को ले खीजिये । इसमें तोड़फोड़ की शिकायत है । मैं इसको टेबल पर र**ख दे**ता हूं भ्राप इसको दे**ख लीजिये।** १९५८ - १९५

RAMANAND **YADA** (Bihar): Sir, have you given him permission to lay ti on the Table?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No permission is given. It is not to be laid Table. Yes, Mr. Kulkarni.

SHRI A. G. KULKARNI (Maharashtra): I am not going to take much time now because about the human and emotional approach I am one with my friends, including those on the treasury benches. I do not want to repeat that. The basic question is that the Minister is all along stressing that because an enquiry has been ordered under rule 71 , that is why the Government has withdrawn the enquiry under rule 75. Sir, if you allow me to read a little. I will quote from the Aircraft Manual India, Rule 75 says:

[Shri A. G. Kulkarni]

"Formal Investigation—Where it appears to the Central Government that it is expedient to hold a formal investigation of an accident it may, whether or not an investigation or any inquiry has been made under rule 71 or 74, by order direct a formal investigation to be held and with respect to any such formal investigation the following provisions shall apply namely—"....

Then there are provisions under that. Provision (2) says that the Court has all the judicial authority. It can call for evidence and take evidence from the various authorities.

Rule 71 is a narrow rule. Mr. Kesri you can brief him afterwards: let me finish my work. Sir, I want to ask the Minister whether rule 71-what you call an investigation by the Inspector of Accidents-has not a narrow meaning. Under that rule, the causes of the accident etc. can be gone into. But the problem here is not exactly the cause of the accident because we know it is an accident and the Government also knows it. Government had, in its own wisdom, ordered an enquiry. But. unfortunately, the Government did not know what was lying behind the tip of the They came to know this afterwards that this entire affair is one of negligence. It is all the Civil Aviation Ministry's responsibilty. And then they thought that they cannot protect the laxity shown, they cannot also save Government's prestige callous bypassing of rules and credibility will be damaged. That is why they went back on their own decisoin and they are now pursuing it under rule 71 I have particularly stated the difference between rule 71 and rule 75 and the Minister cannot say that these matters are being looked What matters into under rule 71. are going to be looked into under rule 71? Please refer to rules 71(4) and (5). They have limited application. Sir, you may not allow me time, otherwise I would have read every phrases and

words here. But if the Minister has got the same book, he can go through it. Sir, that is the narrow meaning of Rule 71 which the Minister is taking. The wider meaning which we desire is under Rule 75. An inquiry is needed because this tip of iceberg does not show what is below it—a sordid drama of negligence—VIPs playing nefarious role, resulting in death of precious life.

Sir, I do not want to repeat what has been stated by my colleagues. Who is this Kozarek, what happened with regard to Mouget and Company from Calcutta, everybody knows about it. The Minister may try to protect them, but he cannot protect the light of the sun. You cannot protect the light of the sun wih an umbrella. The light has to come. It is the law of the nature. Mr. Minister, I would request you as a good friend of the Treasury Benches and Oppositoin Benches that you have to come to the truth and not try to nide. You can hide today the facts but you will be bringing danger to the security of this country, to the security of lakhs of passengers who are travelling by air. That is why I want to draw your attention to this. I this k Captain or Lieutenant Zaheer is the friend of Mr. Sanjay Gandhi. others flatterers are and sycop-All those who are going to support this inquiry under Rule 71 are either ffatterers or sycophants. I want to know in this connectoin why this plane was lying for several years. whether the moisture content of the metal was tested before assembling. The specific question is that the air worthiness certificate was given, as you say, on 21st. Mr. Minister, do you know that this plane was flown in the same club before 21st? Le it a fact or not? If so, who were the occupants and whether Mr. Sanjay Gandhi had flown in that plane before 21st. You cannot hide this information because it is already known. The second aspect irrespective of the technical grounds or other reasons that you may allude to while reply-

ing, I want to bring to your notice that an inquiry under Rule 75 is called for to save the honour of your Government. You people have killed Sanjay Gandhi, and not anybody else. I want to charge the Minister of this. Mr. Sharma personally is a great friend of mine. He has risen from a very low position as an inspector in the Railways to the position of Minister of Civil Aviation. Sir, I really value his intelligence ingenuity and political acumen that he has risen to such a high position. But I want to tell him that the indulgence on his part at this moment is endangering the civil aviation operations in the country. I would have asked for his resignation, but he came only 15-20 days ago.

SHRI NAGESHWAR PRASAD SHAHI: He is not the Minister. He is holding the charge.

SHRI A. G. KULKARNI: is holding the baby. The baby is in his hands. Why do you bother?

SHRI BHUPESH GUPTA: You must realise Mr. Sharma is in the cockpit of power.

SHRI A. G. KULKARNI: I want to allege that the Civil Aviation Ministry and the DGCA are all to blame along with the Minister. He must be responsible for all this tragedy Sanjay Gandhi's killing. Another aspect is about people like Arjun Das. These are small persons with petty minds. So we should not go into that. But in the Government which you are allowing this permissiveness all along the line in administration is enterng into all the Departments of the Government whereby the system of joint responsibility and Cabinet functioning under well laid rules and conventions is coming to a grave disrepute by such activities. He says he does not know who is owner. I cannot force him. But, Mr. Minister, I give you a very stern warning that in this country people like Kozarek having easy accessibility to seat of power is a dager to the reputation of

the Government. People like Jit Pal and Suraj Pal will not only endanger the credibility of your party but because of pampering this scrap metal company, M/s. Thomas Mouget India Ltd., the British-owned company Suraj Pal and Jit Pal, by giving temptation of corruption, they are endangering the entire public life of this country and the morality and the high values for which we stand. Whether three planes were given as gift or four planes were given as gift, leave that aside. I can understand a young man having a daring attitude and he had a daring attitude, but you as a father or you as a guardian at this age, should have controlled the emotions and risk involved in reckless act of the younger generation. And that is why you have to resign and the Government has to order an enquiry under section 75. I want specific replies on the questions raised by me.

of Pitts Aircraft

Crash

SHRI A. P. SHARMA: Sir, it is a fact, I should say it in the beginning, that Mr. Kulkarni is a very good friend of ours, sometimes-I will not say indulging in unfriendly actaworking against us. But that does not matter.

SHRI A. G. KULKARNI: In your interest I have to correct you.

SHRI A. P. SHARMA: That does not matter, Sir. Still he continues to be a friend.

Sir. Mr. Kulkarni has said that because this investigation by the Inspector has been ordered, the other formal investigation has been cancelled. That is not correct. Sir, the position has been explained by me in my statement that at the time of Government's notification it had not been brought to its notice by the DGCA that he had already had appointed... Please listen. You (Interruptions) had your say.

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): Order, please.

SHRI A. P. SHARMA: You had your say. Please listen if you want to listen to me. I am trying to clarify about the statement made by Mr. Kulkarni. It is not a correct statement that he has made. That is what

SHRI **NAGESHWAR** PRASAD SHAHI: You have confusion in your mind.

I am going to clarify.

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): Order Please.

SHRI A. P. SHARMA: I am very much clear in my mind. As a matter of fact, I would not say anything about the friends who are trying to show sympathy but would only ask them to consider what kind of sympathy they are showing. Sir, I want to stop at that.

Sir, I want to say that it is not because this investigation was ordered that we have done that. No. The fact is that this was not brought to the notice of Government. At that time Government was not in know of the fact.

SHRI A. G. KULKARNI: Both the enquiries under section 75 and section 71 could go on simultaneously. Why did you not choose that course when you had already issued the notification? Do not try to hide the facts. Do not try to get away with it.

SHRI A. P. SHARMA: Sir it is not for Mr. Kulkarni to decide, it is for Government to decide. The word is "expedient". If Government considers it expedient....

SHRI A. G. KULKARNI: You are a part and parcel of the Government.

VICE-CHAIRMAN (SHRI R. R. MORARKA). Please listen to the Minister.

SHRI A. P. SHARMA: I know what they have decided in the past and how

they have ignored the opinion, the decision, of this House in so many other cases in the past. What is he talking today? I know what they have done in the past. (Interruptions) Therefore, Sir, I want to say that what he has stated is not correct and that what I have stated in my statement is absolutely correct. It was not brought to the notice of Government, and as soon as this was brought to the notice of Government, cancelled the notification.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Shri Bhupesh Gupta.

SHRI A. G. KULKARNI: about the other points? Do you mean to say that the Minister can get away with whatever he wants to say and he can jolly well...

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): Mr. Kulkarni, you have made your points. The Minister has given a reply. The reply may not be satisfactory to you...

SHRI A. G. KULKARNI: That is all right. But the reply must be.... (Interruptions) Mr. Vice-Chairman, I am most humbly requesting you...

THE MINISTER OF STATE IN THE OF PARLIAMEN-DEPARTMENT TARY AFFAIRS (SHRI SITA RAM KESRI): Mr. Vice-Chairman. Sir. ... (Interruptions)

SHRI A. G. KULKARNI: Sir, I am on a point of order. Please ask him to sit down.

VICE-CHAIRMAN (SHRI THE R. R. MORARKA): Mr. Kesri, he is on a point of order. I have to listen to the point of order.

SHRI A. G. KULKARNI: Mr. Vice-Chairman, the Chair, whether it is the Chairman or the Deputy Chairman or the Vice-Chairman, has a certain responsibility. We made certain points. On one point he says he disagrees with me. It is his view. I may

Re. Cancellation of 177 Court of Inquiru

be having a different view. But them I have said that the Civil Aviation Ministry has showed gross negligence. and he is responsible for that Ministry So, whether under rule 71, how the plane came in whether it was airworthy, whether custom was paid. whether it had accumulated what you call the moisture content in the metal. how it can come...

i . www.his.J. Jilic

THE VICE-CHAIRMAN (SHRI R. R. MORARKA). Mr. Kulkarni, you have put certain questions. The Minister in his reply has answered some and has not answered the others.

SHRI A. G. KULKARNI: You can direct him to answer them.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA). I cannot force the Minister to give a reply which he does not want to give.

SHRI A. G. KULKARNI: Then am I to say that what I said was correct as the Minister has not ...

VICE-CHAIRMAN THE (SHRI R. R. MORARKA). You may draw whatever conclusion vou like.

SHRI NAGESHWAR **PRASAD** SHAHI: Mr. Vice-Chairman, on a point of order.

SHRI A. P. SHARMA: Sir, the rest of the points which Mr. Kulkarni feels aggrieved I have not answered, I have already answered. All those points are under investigation.

SHRI NAGESHWAR PRASAD SHAHI: On a point of order, I would like to know whether the hon. Minister assures the House... (Interruptions)

SHRI PRANAB MUKHERJEE: Now we are not sticking to the programme. You said we would finish it by 1 O'Clock. So let there be adjournment now.

THE VICE-CHAIRMAN R. R. MORARKA): Mr. Leader of

the House, do you want me to adjourn the House now?

Crash

of Pitts Aircraft

SHRI PRANAB MUKHERJEE. MV point is quite simple. I suggested to you at the beginning of the debate that you may conduct it in such a way that we can finish it by lunch. If the Private Members' time is to be sacrificed for the Calling Attention, it is for you and the Private Members. whose business will be cut to determine, not for me. But what I appeal to you is, you cannot detain us till 1-30.

SHRI NAGESHWAR PRASAD SHAHI: The Minister is avoiding one question....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): There is no point of order.

SHRI NAGESHWAR PRASAD SHAHI: .... whether the Inspector will enquire into the purchase and the custom of the plane.

THE VICE-CHAIRMAN (SHRIR R. MORARKA): Order, please. Bhupesh Gupta.

THE MINISTER OF RAILWAY (SHRI KAMLAPATI TRIPATHI): Are we allowing a debate?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No.

SHRI KAMLAPATI TRIPATHI: Then why this thing is going on?

THE VICE-CHAIRMAN (SHRIR R. MORARKA): Kindly tell me, what can I do?

SHRI KAMLAPATI TRIPATHI: It is for you to decide.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): If you want, I can adjourn the House and the discussion will continue after the House reassembles.

SHRI A. P. SHARMA: No.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA). Therefore, I am trying to finish it before adjournment.

Court of Inquiry

SHRT PRANAR MUKHERJEE: Already it has taken more than one hour.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I know.

KAMLAPATI TRIPATHI: SHRI You adjourn the House. (Interruptions).

SHRI BHUPESH GUPTA: Sir,.....

THE VICE-CHAIRMAN (SHRI R R. MORARKA): We have already exhausted the time allotted ....

SHRI BHUPESH GUPTA: In that case, don't ask me to speak. Why are vou asking me?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Because your name is here. I am bound to call you.

SHRI BHUPESH GUPTA: I do not know if that is the idea of a discussion over a matter of this kind. moment I get up, you ask me to stop.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No.

SHRI BHUPESH GUPTA: I cannot understand it. I just cannot understand it. I shall not be a party to such a rule. Revoke it. If that arrangement had been considered after this accident. I would have never agreed to it. Suppose, Sir, the Prime Minister of a country dies in an accident like this. Will this rule be observed like this in any Parliament in the world?

KAMLAPATI TRIPATHI: SHRI This is Calling Attention. (Interruptions).

SHRI BHUPESH GUPTA: fore, kindly listen to me. If you do not like, I have nothing to say. I am not dying to say anything. thing is coming out in the newspapers.

But we have a duty, a moral duty. On three days you adjourned the House. When it comes to listening to us, the time is short and the lunch hour is to be taken. Lunch hour could be there. I shall starve for two days. Give me time I shall be in time...

SHRT A. P. SHARMA: How can there be an exception in the case of Mr. Bhupesh Gupta? Why do you allow him? Is he above everybody else?

THE VICE-CHAIRMAN (SHRI R R. MORARKA): He says this is a matter of importance and he is prepared to starve for two days rather than have lunch hour. He is not asking for an exception.

SHRI A. G. KULKARNI: I would submit through you to the Leader of the House that this is an important subject. We are not talking about extraneous things we are not talking irrelevant things. The Leader of the House agrees there are feelings with us also and with them also. We shall continue this for another hour now or after 2.30 we can sit again. Otherwise, let us continue this now itself.

SHRI LAL K. ADVANI. The Leader of the House should appreciate that for the last one and a half hours that we have been discussing this there has been no rancour, there has been bitterness in the debate Al1the Members who have participated have shown consideration for the situation. And I see no reason why we should not be willing to depart from the convention that we have agreed to general. This is a matter in which all of us are concerned. A senior Member of the House, Mr. Bhupesh Gupta, is about to speak and when he is about to speak, this kind of opposition and objection from the Treasury Benches is not quite proper. I would plead with you, if necessary we can even continue after lunch for an hour. I am sure Private Members would be willing to forego their business.

SHRI PRANAB MUKHERJEE: I would like to make one submission. It is not proper for Mr. Advani to say that I have objected only to Bhupesh Babu. From the very beginning of the debate I was drawing attention of the Chair to regulate the debate so that we could finish it in time, and you know it and he knows it. Therefore, it is not a question merely of Bhupesh Babu. I was drawing your attention that at a certain point of time we have to finish. Since it is the wish of the Members, I agree and let us go on up to 2 o'clock, let us complete it by 2 and let us then have lunch break.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): All right.

SHRI BHUPESH GUPTA: I am very grateful to the honourable Members; there are occasions when many rules are waived and if the rules had not been waived, there would not have been the tragedy on 23rd June that claimed the life of the son of the Prime Minister of the country, the General Secretary of the ruling party and the yougest son of my friend for nearly twentyfive years, Feroz Gandhi, and if I am not charged with flattery, also of my friend, Shrimati Indira Gandhi. Naturally I speak with a heavy heart.

Our teacher, Kari Marx, used to say, nothing human is alien to me. Over this matter do you think that we should say or do anything which would be inhuman or offend any human sentiments? When we are all sharing the sorrow and grief with the members of the bereaved family, their near and dear ones, yet we are discussing a disaster today.

As I said, twenty years ago when I heard the death of my friend, Feroze Gandhi, I rushed to Teen Murti House of Pandit Jawaharlal Nehru and sat by his dead body and along with me was Shrimati Indira Gandhi in her deep bereavement. Never did I think that I should live to see the day once again when I should rush to Dr. Ram Manohar Lohia Nursing Home Room No. 1 and sit by the dead body of the son of my friend, Feroz Gandhi. for almost

hours and with Shrimati Indira Gandhi by my side going in and out of the room. Such being the human background, naturally I would not speak in the way I would have spoken normally on a subject of this kind. Yet, the disaster has to be faced. We all know that adventure of our young boys and girls is their lifestyle. But it is the duty of elders to see that adventure does not lead to such tragedy, such loss, such human sorrow and such grief. Therefore, from that angle I will direct a few points for the clarification by the Minister.

When I heard of this, I was thinking, had I been the Civil Aviation Minister on the 23rd June, I would have rushed on the 23rd June, I would have not only rushed to Ram Manohar Lohia Hospital, sat by the dead body of the departed young man, but also handed in my resignation letter to Shrimati Indira Gandhi. I would not ask for such a thing now because we are living in different conditions and some other values and standards have come to guide our public affair. Therefore, I would only ask a few questions—all by way of clarification.

First of all, nobody should be judged in his own cause, which is the cardinal principle of jurisprudence. I do not have any confidence, now in the circumstances in which we are living, in the DGCA and hence I do not trust any authority under him with the task of enquiry. That is why I support the court of enquiry, a public enquiry into this matter.

The plane was small. But the man was not small, according to them at least.  $I_s$  it to be contended that if a man of the eminence that has been given to him were to die in such a tragic disaster, even in a bicycle or scooter, there will be an enquiry only by a Police Sub Inspector, or there would be an enquiry with the sanction and authority of Parliament or other high institutions? Let the world judge what I am saying today. Let us go by the precedent that is prevailing in the other countries. And that should prevail here also. I am not persuaded by

Crash

[Shri Bhupesh Gupta] my friend to accept this thing. I am very sorry for it.

I should like to know whether the plane was gifted by the Polish-American Jew-Mr. Joe Koszarek-who in Bombay and whether he was once the agent of the Boeing and he represented the Beachcraft aeroplanes and whether Mr. Karan Singh, then Civil Aviation Minister, asked to turn this man out. I should also like to know whether it is not a fact that this gentleman, whose name I gave as Mr. Joe Koszarek, was thrown out of the IAC although he was the Engineer in Chief there. What were the reasons, what were the circumstances hy it was Tell us. I should also like to know why Air Vice Marshal Ali Zaheer the DGCA, was all on a sudden removed from service. Is it because he did not give permission for a certain type of aircraft being used for certain kind of business and annoyed the highups in authority and power for which he was summarily dismissed or sacked from service? We would like to have a statement from Air Vice Marshal Ali and that possible only in a court of enquiry conducted in public gaze by examination under Sir, I menoath. tioned the letter hich has appeared in "The Indian Express" today. MΥ friend, Sir, a senior Member, should not ask me. I have affection for my friend, Shri A. P. Sharma. He is personally good to me. But that is what he says. The letter is reported to have been lying with the then Civil Aviation Minister, Shri J. B. Patnaik, for some time before he passed it on to Shrimati Indira Gandhi, Congress (I) sources say. Mrs. Indira Gandhi kept the letter with her and she showed it to Mr. Sanjay Gandhi. Are we entitled to know the truth or veracity of what has appeared in the paper? Are we not entitled to know how the then Civil Aviation Minister, an elderly person, behaved after the favour and grace of Shri Sanjay Gandhi? He now happens to be the Chief Minister of a State. I should like to know why this gentleman did

not act in time to save that young life. Is it an irrelevant question? Would any Judge in the High Courts Court οf the Supreme the International Court of Justice say that Bhupesh Gupta is irrelevant? No, Sir. I am absolutely relevant. I would ask the Prime Minister to come here and clarify this and friends like these people should be supplied with that letter. If that letter had been acted upon-if the news is true—by the then Civil **Aviation** Minister, we would not have had to face this tragedy and this loss. Therefore, my friend, I am relevant, and I tell you, I will perhaps take a little more time here to become senile when I shall forget all these things.

Sir, I should like to know whether it is not a fact that the plane was bought in 1977, in January 1977, and was lying with the Bombay Customs for nearly 4 years: Why? Why, Sir? Who bought it? At what cost was it Did it cost Rs. 30 lakhs or not? Who paid that money? From where did the money come? Is it not a fact that the plane was reassembled by the Delhi Flying Club? Is it not a fact that in such circumstances the DGCA is responsible for reassembling? What the DGCA has to say in such a matter. I should like to know. What is the relation between the DGCA and Delhi Flying Club? Sir, I will just pass over some points. Sir, is it not a fact that the flying cost of such a plane per day....

AN HON, MEMBER: Per hour.

SHRI BHUPESH GUPTA: Yes, is six thousand rupees or so? Who has paid that money? How was this money We should like to know all these things. Apart from the question of the ownership of the plane. should like to know one thing. The plane is registered in Calcutta. city. But we never saw such a red Our young friend, bird. Sanjays red bird had not seen the red Calcutta. Now, I should like to know something about the licence. Was the licence given for this one flight being taken, because this requires a special of licence? That has also to be found

Re. Cancellation of

out, apart from the area over which the plane flew which is supposed to be a prohibited area. This also I should like to know.

Then, Sir, let me pass on to some other points, because my friend, Pranab Babu is not here. Sir, Delhi Flying Club got a bank Demand Draft. I am giving you a piece of information. Tell me whether I wrong. Sir, the Delhi Flying Club got a bank Demand Draft for Rs. lakhs from the INA market branch of the Syndicate Bank after the closed on Saturday, the 7th June, just before the petrol price hike was announced. The Bank Manager was forced to issue such a draft as some friends, they say, of Sanjay Gandhi, came to know of the Government's decision to raise the petrol price. These men wanted to place an order with the IOC, for oil before the price hike and before the prices were raised. Sir, it seems that there is nobody to stop these things apart from stopping Sanjay. Sir, I know Mr. Feroze Gandhi and he even tried to stop Jawaharlal Nehru over many matters when he disagreed with him, for example, on the question of dismisal of the Kerala Government. He told us that he did it. Sometimes he succeeded and some times he did not. These people—Mr. Kamla Pati, Mr. Sharma and many whole  $\mathsf{thi}_{\mathtt{S}}$ others set-upin there could are who persuade this young man that he should not fly for the sake of his mother, for the sake of his party and, according to them, for the sake of the country. Why did they not do it?

 $M_y$ only . conclusion  $i_S$ this Sychophancy is running riot in administration, where so many elder people are there, so many friends are there, who do not have the courage to stand up to a boy of 33 years of age and tell him: We shall not allow you to take to such things which may cost your life and which could cause such loss to our leader, Shrimati Gandhi. Why? I ask Shrimati Indira Gandhi this question: Must she surrounded by such people who will not know how to save her from dis-

aster how to save her son from disaster, how to save many others from . disaster? It is not a flattering commentary on the elder men-those claim to be well-wishers of the departed youngman, Sanjay. It is not a flattery for senior Ministers who saluted him but who did not have the courage to tell him that he should not go in for such dangerous, deadly, risky exercise as he was making.

of Pitts Aircraft

Crash

I pose this question in the name of the nation, in the name of Parliament, in the name of human decency and, above all, in the name of my departed friend, Feroze Gandhi, and Shrimati Indira Gandhi, that those who are in authority and power should have seen to it that such happen. things did not Who will give me the answer? Sir, I do not wish to take any more time. It has been stated by a former Civil Aviation expert of Pilots' Association—one Mr. Grover—that something was wrong with the plane; the plane was for four years lying. Suddenly it becomes active and there was nobody in the D.G.C.A. to tell Shrimati Indira Gandhi: Stop your son; we cannot persuade him. I do not think Sanjay Gandhi was so unreasonable that if they had tried to prevail upon him he would not have obliged...(Time Bell rings).

I am finishing. The only conclusion is... (Interruptions) You will not allow me to say more. I know many more facts about it which will be revealed. in due course of time. The Budget discussion is coming. There are so many other occasions.

First of all, I entirely support the demand for a judicial inquiry. Sharada Prasad said that the plane belongs to him; immediately he changed it. Then they announced that there would be a judicial court of inquiry. They changed it. The excuse that has been given should be given to a kindergarten children-not to the Upper House of Indian Parliament; we are grownup people. The Minister said: I did not know. If you do not know these things, then why are you in the

## [Shri Bhupesh Gupta]

Ministry? I should like to know, If you do not know such things-that under the law it is disputed—why should you keep Why such position? should they occupy suh positions? May Smt. Indira Ι ask Gandhi: Can she not find some better men more talented and knowledgeable persons for running the Government than such ignoramuses who can ruin every single cause and lead to disaster? Sir, a court of inquiry is essential. That must be open, that must be public. And Smt. Indira Gandhi should take steps. Those who have been delinquent, those who have not behaved properly and taken precaution and allowed these things to happen— to go into the plane without singing even the log book—all of them, should be straightway suspended.

Finally, Sir. Vice-Marshal Ali who had been sacked, that thing also should be gone into.

AN HON. MEMBER: He is Zaheer and not Ali.

SHRI BHUPESH GUPTA: Yes, he ig the friend of their family. That can easily be found out. Sir, I reserve many of our comments for the future. I shall return to that subject again and again. This is not the occasion to say harsh words. I would not say harsh words. We have paid the penalty of running a system by flattery, sycopnancy, cowardice, and careerism. Had it not been there, Sanjay Gandhi today would have been alive and also other co-pilot, Subhash Saxena. And, Sir, I am ashamed to say that there is a journalist in my House who wants to blame Saxena for the accident. would not name that journalist. has written something and I was shocked. (Interruptions) Anyhow. you find out by reading the newspaper. You read the article in the 'Hindustan Times'. One Member of this House has almost blamed Subhash Saxena for the disaster. Shame. I will not go to blame any of the two killed. All our sympathies are with them. But I will certainly hold the Government authorities, the DGCA sycophants, the whole

bunch of them responsible for creating a situation in the country where such a disaster took place and all of us have to be grieved by it. I think, I have said enough and I hope my friend will give answer to it.

SHRI A. P. SHARMA: Sir, I have heard with rapt attention and taken note of the various points which our friend Shri Bhupesh Gupta, a very well-wisher of the Congress Party and this Government and all of us, has just now said.

well-AN. HON. MEMBER: Α wisher?

SHRI A. P. SHARMA: Yes, a very well-wisher. And, Sir, none of these points is a new point which calls for an answer. And, Sir, he has not asked anything new. But I would like to The first reply to only two points. point is that Shri Bhupesh Gupta has no confidence in this Government. We know that, Sir. We know that he has no confidence. But the people of the country have confidence and it is the people who make or unmake a Government and not Mr. Bhupesh Gupta.

Sir, the second thing which he has said is this. He has shown his sympthy. We are very much thankful to him for all the sympathies he has shown. But, Sir, the points which he has raised or the points repeated by him that were made by others earlier, have got nothing to do with this Calling Attention motion. And if there are any points, Sir, they will be taken care of by the investigating authority.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Dr. Zakaria.

SHRI BHUPESH GUPTA: That is the answer, Sir. I request you, that the whole proceedings should be sent to the Prime Minister of India with a request that the Member desires that she should read it—I am writing a letter to her just now that she should read it and read the reply —and think whether this is the reply called for to what Bhupesh Gupta has said.

DR RAFIQ ZAKARIA: Mr. Vice-Chairman, Sir, at the outset I must admit that I was touched by the introductory remarks made by my good friend, Mr. Mathur, and I was agreement with him when he said that there should be a full inquiry into the causes of Mr. Sanjay Gandhi's death. I was also, Sir, touched by the sentiments and feelings expressed by several Members on the opposite side about this great tragedy which has shaken the whole nation. But, Sir, I am not quite sure as to whether the tears that were shed by them were really genuine. I am saying this with anguish and pain because in the loss of Mr. Sanjay Gandhi not only his mother, not only his family but the nation, in particular the entire younger generation has suffered almost a sense of paralysis. I am reminded Sir, in this hour of our sorrow and pain of an Urdu couplet:

> ए गूलचीने अजल कैसे नादानी हई. फुल वह तोड़ा कि गुशलन भर में वः रानी

Nadani has been there Nadani has been committed not only by all those whom they have accused, but nadani has been committed by all those who have been grieving and mourning. Nadani has been by nature itself when such a youth at such a prime of life has been snatched away.

Sir, are the Members on the opposite side who have spoken really interested in the causes of this tragedy, in the causes which led to the death of Mr. Sanjay Gandhi and his companion? Sir, when I heard, after the crocodile tears that were shed, what they wanted Mr. Sharma to inquire, I wondered how any of those questions which they wanted to enquire into had any relevance so far as this tragedy was concerned. A question was asked-who brought the plane? Surely a question in Parliament could . give the answer to that question. It was asked whether customs duty was paid or not. Certainly, Sir, there are various forums by which this information can be elicited. Then. Sir, the name of Mr. Kamal Nath was brought

in. Somehow or the other, the name: of Mr. Kamal Nath has to be brought in by the opposition and this has been the practice for years now. We know it. The question therefore arises, what is the motivation behind the sentimentalism this, despite all and all the emotionalism that has been indulged in on the other side? Mr. Sharma or his Ministry in their over-reaction to a tragedy which has no parallel as far as its sadness and grimness especially to the youth of the country, might have issued an order appointing a court of inquiry, and that too at a time when everybody's nerves were numb, when eveybody was stunned and when people were not in a position to think right. Immediately, when officials pointed out that the proper course would be under the rules to do something else, Shri Sharma did it. Again, some motive, some other purpose is purposely sought to be attributed so that something else out of that inquiry could be manoeuvred, could be managed. Is this the attitude 2.00 P.M. which speaks of any sym-

pathy for the dear departed? I am asking this again said, in great anguish and pain. I heard with a certain sense of sorrow when leaders like Bhupeshda asked all these questions. He is a very experienced parliamentarian and he said that he will get at the bottom of all these things. He is entitled to do so but why a court of inquiry into this tragedy should be allowed to be turned into something else? what is the purpose. What is the motive? Sir, the motive is quite clear. They have been stunned not so much by the death of Sanjay Gandhi but by the reaction that his death created in the whole nation, by the way millions of people who mourned this loss. And, therefore, somehow or the other this image of Sanjay Gandhi has to be demolished and has to be destroyed. Court of inquiry is being asked for that purpose. But let me tell friends on the opposite side. (Interruptions). I agree with them that Sanjay Gandhi was a daring young man, it but was his daring which

[Dr. Rafic Zakaria] attracted millions towards him: it was his daring which gave a new turn to Indian politics and, therefore, by praising his daring on the one side, and trying to pose all these questions which have nothing to do with the incident on the other, they are exposing themselves. I can understand the question of air-worthinness: I can understand the question about any technical defects in the aeroplane, even when it was being flown if they are. But who is the best Judge for that excepting the Director General of Civil Aviation who is the technical man? What is the High Court judge going to find out? Are we not familiar with these judieial inquiries? Crores of rupees have been spent on them and nothing comes out of them. Yes, one thing came out. Day in and day out, some kind of character assassination was result which was given the widest publicity. And as I said, the motive behind it is that this idol, who has sound a place in the hearts of millions of our people, some how or other should be destroyed at the earliest epportunity. But it cannot happen. May be, he violated some of the rules; I do not know. To say that this was there or that was not there, has nothing to do with the causes of his death. How is it relevant in the face of the price that he paid, in the face of the tragedy into which the nation has been plunged? And at this hour, when our Prime Minister has seived, perhaps, the most crushing blow of her life, instead of giving her the sympathy, instead of giving her the support, instead of coming to her rescue so that we may be able to see that our nation marches ahead, even

AN HON. MEMBER We do not play any politics.

tics...(Interruptions).

in this hour what is sought to be done

is—I am sorry to say—playing poli-

DR RAFIQ ZAKARIA: What else is it if it is not so? I am asking you, Sir, how are all these questions re-Levant? Some Polish Jew-he might be a Polish Jew or any other Jew

brought the plane or not brought it: our Commerce Minister is sitting here: he could be asked the question and there are other forums to ask these questions and he will have to give replies to them. About custom duty and all that, the Finance Minister is there. But why a court of into these questions? (Interruptions)

Crash

SHRI JAGDISH PRASAD MATHUR: He sold at a lower price. .. (Interruptions):

DR. RAFIQ ZAKARIA: May be; but how is this court of inquiry relevant? For what purpose. The motivation, the purpose behind it has to be understood. I do not want to take more of your time but all I say is that at this late stage even, never mind whatever has been said; never mind what has been done now. You ask the Minister for Civil Aviation, who has been hardly there for eight days, to tender his resignation. When do you do that? When you want to make capital out of a situation like this. Mr. Mathur started saying that we are all grieved, we are all sorry and we are all with the Congress Party and the Prime Minister in this hour of national tragedy. If this is so, the attitude and the approach should have been different. I am happy. Mr. Sharma has agreed to go into every aspect as far as the technical side of the crash is concerned. I do not think, the Director-General of Civil Aviation should be saddled with all other aspects. There are other forums for that. I am not saying, it should not be gone into. Certainly. Every question which has been be answered and I raised should think, the Government will have to answer it. But as I said, this is neither the time nor the method. The unfortunately, has exopposition. posed itself by making use of this Calling Attention notice to show exactly what their motivation is. This motivation, I am sorry to say. Sir, is

not sympathy for Sanjay Gandhi but

lack of sympathy for the dear de-

parted soul.

श्रोल (डलो मोहन निगम (मध्य प्रदेश) : इसका कोई सवाल नहीं है, कम से कम गुन (हग रों को तो किताबों पर ग्राने दीजिए।

SHRI BHUPESH GUPTA: Why are you so upset? (Interruptions) If this attitude had been there, the accident would not have taken place.

SHRI A. P. SHARMA: I can assure the hon. Member, Dr. Zakaria, and this House, Sir, that after I receive the report from the Director-General, Civil Aviation, I shall share the information with the hon. Members of the House.

P. RAMAMURTI SHRI (Tamil Nadu): Sir, Mr. Zakaria has himself admitted that this enquiry by the Director-General of Civil Aviation cannot go into all the questions which have been raised. Now, Sir, I only want to remind the Government of the English proverb 'Not only Caesar must be above board, but Caesar's wife also must be above board'. There is a proberb in Tamil which says 'You can shut the mouth of the Vessel cooking rice, but you cannot shut the mouth of the people. Today in this country, a lot of things have been said about this aircraft, how it was brought and all these things. Therefore, Sir, when all these things are done, it is in the interest of the Government to clear the atmosphere and appoint a court of enquiry headed by a judge to go into the whole question and give a clean chit to the Government and to the officers concerned. If nothing is wrong, why should the Government shirk its responsibility? It is in their own interest. Otherwise, when all these things have been said in the public, the common people in the country would come to the conclusion that there are many skeletons in the cupboard which the Government wants to hide. Hence, I would ask the hon. Minister to consider this aspect from the point of view of the integrity and the credibility of the

Government. Winning an election does not mean anything. In Tamil Nadu, they won the election. lost in the Tamil Nadu Assembly elections. You cannot go on talking about this. Janata Party also won the elections in 1977. Within two and a half years, they lost the elections. Do not take this criterion. Your votes have also fallen from the first election to the second election, from January. 1980, to now. Hence, in order to establish the credibility of the Government and not to lose whatever credibility is there, I would ask them not to talk about the election results. When so many questions have been raised, it is absolutely essential that all these questions should be gone into by a court of enquiry headed by a judge. Hence, in their own interest and in the interest of the propriety of the whole country, I would ask the Minister. I would like to tell him that an enquiry by an officer does not preclude anything. There is no law in the country which precludes the appointment of a judge. Hence let them not take umbrage under the plea that they have appointed this thing. Nothing prevents them. There is no law that prevents them. Therefore, in their own interest and in the interest of establishing credibility and to dispel all suspicions that have been created in this country, let them appoint a judicial inquiry. This is what I want to know whether he prepared for it or not.

SHRI A. P. SHARMA: Sir, I am sorry. I have nothing more to state in answer to our friend Shri Ramamurti's suggestions. I would only request the hon. Member and the House to await the report of the Inquiry.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The House stands adjourned to meet again at 3.00 p.m.

The House then adjourned for lunch at eleven minutes past two of the clock.

The House reassembled, after lunch, at five minutes past three of the clock,

The Vice-Chairman (Shri A. G. Kulkarni) in the Chair.

RE. SUPPLY OF COPIES OF THE LATEST AMENDED VERSION OF THE CONSTITUTION OF INDIA

SHRI BHUPESH GUPTA Bengal): Sir, I bring to your notice . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Can I take my seat at least?

SHRI BHUPESH GUPTA Sir, I bring to your notice one thing that Members of this House have been denied. In the other House, Sir, the new Constitution, as revised up to date, is being circulated to the Members. But we have not got the revised version of the Constitution up to 1980. Now Sitaram Kesriji should see that we, Members of this House, also get the latest version, the amended, revised version which brings the

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Do you mean to say it has already been passed or is it the new version of Dr. Chenna Reddy?

Constitution up to date. We are left

with the old one which has undergone

much change.

SHRI BHUPESH GUPTA. know that the Constitution has been revised by the last Government. We have got the previous one.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): That ig all right. He is going to bring it.

SHRI BHUPESH GUPTA: Revised, as amended up to 1980.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Minister, please supply copies of the new Constitution to the Members.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA-RAM KESRI): Sir, whatever is circulated there, I will do it here also.

Tanga 🕶 (vala) / 🛨 🛨 Kalaulia (

1. \$ \$1 字称《各种》中 的《氯磺基丁》的<mark>\*</mark> 286 LALLER CONTRACTOR STATE OF ALLERS

ANNOUNCEMENT RE. GOVERN-MENT BUSINESS DURING WEEK COMMENCING THE 30TH JUNE, 1980

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA-RAM KESRI): With your permission, Sir, I rise to announce that Government business in this House during the week commencing 30th June, 1980. will consist of:-

1. Further discussion on the Railway Budget for 1980-81.

.... oid et est

- 2. Discussion on the Resolution seeking disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980, and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill 1980,
- 3. General discussion on the General Budget for 1980-81.

as passed by Lok Sabha.

E STAN GOT ST

RE ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LE-GISLATIVE AND OTHER BUSINESS

VICE-CHAIRMAN A. G. KULKARNI): I have to inform Members that the Business Advisory Committee at its meeting held today, the 27th June, 1980, allotted time for